Reddy, Shri Mulka Govinda Sheikh, Shri Ghouse Mohiuddin *Singh*, Shri J. K. P. N. Singh, Shrimati Pratibha Sujan Singh, Shri Sukul_t Shri P. N.

The motion was negatived.

(Interruptions,)

MR. DEPUTY CHAIRMAN; Order, please. (Interruptions) Mr. F. M. Khan... Not here... (Interruptions) Mr. Shiva Chandra.. Not here. (Interruptions,)

CALLING ATTENTION TO A MAT-.TER OF URGENT PUBLIC IMPORTANCE

Delay in holding the long overdue ...Election to the Delhi Metropolitan Council and the Bye-election in the Garhwal Parliamentary Constitu-

MR. DEPUTY CHAIRMAN; We •hall now take up the Calling Attention. I think, the hon. Members know that the Calling Attention is still going on in the other House. So, we shall start it and. . .

SHRI LAL K. ADVANI (Gujarat): And call the other Minister also.

AN HON. MEMBER: Why did Mr. Laskar go?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): He has gone to bring the Home Minister.

SHRI LAL K. ADVANI; You are sing a Deputy Minister for this purpose?

MR. DEPUTY CHAIRMAN: You please start. He will be coming.

SHRI LAL K. ADVANI: Sir, I rise to call the attention of the Minister of Law, Justice and Company Affairs to <he delay in holding the long over 4a» Auction *» the Delhi Metropolitan

Council and the bye-election in the Garhwal Parliamentary Constituency.

Sir, before the hon. Minister makes a staement, I would like to point out a small error and discrepancy in the formulation because I had referred to the delay in holding long over-due elections in Delhi and in Garhwal because I had in mind not merely the Delhi Metropolitan Council elections but also the Delhi Municipal Corporation elections as they also come under the purview of the Central Government and they are not outside the purview of the Central Government And my phrasing and formulation wag for Delhi and Garhwal whereas this is confined to the Delhi Metropolitan Council. So, I am sure you will allow me to put questions on that also.

SHRI JAGANNATH KAUSHAL: Sir, the hon'ble Members have raised two distinct issues and it would be convenient to deal with them separately. I would like t_0 deal first with the circumstances leading to the delay in holding the election to the Delhi Metropolitan Council.

The Delhi Administration Act. 196ft which provides for the Metropolitan Council of Delhi entrusts the responsibility for the conduct of elections to. the Metropolitan Council to the Election Commission. Under section 7 of the Act, the persons entitled to vote at election of Members of the Council shall be the persons entitled by virtue of the provisions of the Constitution and the Representation of the People Act, 1950 to be registered as voters at elections to the House of the People The same section envisages the use of the electoral rolls for the Parlia mentary constituencies for the purposes of elections to the Metropolitas Council also. Secion 9 of the Ac* makes the provisions of Part I and Parts m to XI of the Representation of the People Act. 1951 and of any rules and orders made thereunder lot the time being in force applicable to an election to the Metropolitan Council in the same manner as they apply

in relation to an election to the Legislative Assembly of a State subject, however, to such modifications as may be directed by the Central Government after consultation with the Election Commission.

The President, by an order made on the 21st March, 1980 under section 31 of the Delhi Administration Act 1966 directed inter alia the dissolution of the then existing Metropolitan Council and also suspended the various provisions of the said Act relating to the Metropolitan Council. This order has been extended from time to time and at present it stands extended upt₀ 20th March, 1982.

The electoral rolls for election to the Delhi Metropolitan Council required to be revised intensively because of large scale migration of population to new colonies in Delhi since the rolls were last revised intensively. The Election Commission had issued directions to carry out special survey of all the new resettlement colonies in respect of which complaints had been received and the Commission has since allowed the period for filing claims and objections from 1st March to 8th March, 1982. The date for final publication of electoral rolls in Delhi is 25th March, 1982.

It would thus be seen that the order ander section 31 of the Delhi Administration Act, 1966 would be in force tin the midnight of 20-21st March, 1982 and the final publication of the electoral rolls would take place on the 25th March. 1982. Election to the Metropolitan Council can be held only •thereafter subject to the decision regarding the continuance or other-wise of the Orders under section 31 of the Delhi Administration Act on the basis of the recommendation of the lieutenant Governor at that time.

I shall now deal with the holding of bye-election to 2-Ga*-hwal Parliamentary Constituency. Under the Representation of the People Act 1951 and the Constitution it is a matter exclusively for the Election Commission to determine the time when a bye-election should be completed. The House is aware of the cancellation by the Election Commission of the poll taken in June, 1981 in the Constituency as well as the subsequent postponement by the Election Commission of the poll which was scheduled to take place in November, 1981 i_n the Constituency.

and Bye-election in

Garhwal constituency

It is now understood from the Election Commission that the Chief Electoral Officer, Uttar Pradesh, had informed the Commission that it would not be convenient to hold bye-election in the said Constituency before November, 1982 for the following reasons:—

'Holi', which is an important festival in Uttar Pradesh, falls on 9th and 10th March, 1982.' Apart from this, the administrative machinery of the entire Allahabad Division is very busy, at present, in dealing with the day-to-day arrangements of the 'Ardh Kumbh' fair, which will continue till March, 1982. Thereafter, different phases of general elections for all the Block Development Committees and Zila Parishads will ontinue till March and April, 1982. Further, the Government will be holding elections to all Garm Panchayats in the State w.e.f. 1-3-1982 to 21-5-1982 in 6 rounds. After the elections to Gram Pandhayat the, elections to 900 Block Committees and all Zila Parishads will be held from September to November, 1982.

The Election Commission has also stated that Shri H. N. Bahuguna. one of the contesting candidates from the Constituency, has sent to the Commission a cODv of the relevant part of the proceedings of the Uttar Pradesh Legislative Council ffated 10-2-1982, stating inter alia that: —

"Uttar Pradesh Government is capable of holding bye-election at any time, whenever the Election

[Shri Lai K. Advani]

Commission will say, we are ready to hold the bye-election."

The Election Commission has referred the matter to the Chief Electoral Officer [Jttar Pradesh, for his comments wliich'afe awaited.

SHRI AMARPROSAD CHAKRA-BORTI (West Bengal): Why not hold them in 1985 then?

SHRI XXL K. ADVANI; Mr. Deputy Chairman, Sir, this is, perhaps, the Law Minister's first major statement in this House, and I feel sorry for him and I sympathise with him for having agreed to become a party to this kind of a statement. I did not expect it because, in substance, so far a_s Delhi is concerned, the first two pages nearly s^m up for me the Delhi Administration Act. This is hardly a way of dealing with a matter of this kind. And, towards the end, the operative part says and I read:

"It would thus be seen that the order under section 31 of the Delhi Administration Act, 1966 would be in force till the midnight of 20-21 March 1982 and the final publication of the electoral rolls would take place on the 25th March, 1982. Election to the Metropolitan Council can be held only thereafter subject to the decision regarding the continuance or otherwise of the Order under section 31 of the Delhi Administration Act on the basis of the recommendation of the Lieutenant Governor at that time."

In substance, he has tried to mak_e the Election Commission a scapegoat for all the sins committed by his Government. You read the whole thing and it amounts to saying that it is only because the Election Commission has announced this date for revision of electoral rolls, and by the 25th of March this will not be completed, so it will be only after the 25th of March 1982. that at all this question can be considered, whether to hold the elections and, that too, sub-the Lieutenant Governor's view whether the Order should be revoked or not.

Sir, I regard this as a dishonest statement so far as this first part is concerned, and I would like to make the Law Minister appreciate that this kind of a statement is trying to blame the Election Commission when repeatedly the Election Commission, during the past one or two years, has said that it is only for the Central Government to tell me to hold the elections and I am willing to hold them. Of course, they have to proceed according to a schedule so far as revision of rolls is concerned. If you don't hold elections by January -February, next year 1983 they will certainly come and say that the process of having the electoral rolls revised, is there and they will say that until March 25 is elapsed, they cannot do anything. This, I spbmit, is not fair and proper. It is in a way an insinuation on the Election Commission which the Law Minister should not have been a party to.

Sir, I may recount briefly for the enlightenment of the Law Minister if he has not recalled it fully, that in Delhi—I will deal with Garhwal later on, I merely state the facts which cannot be controverted—It was about this particular time, two years back, when the Notification for the Rajya Sabha elections had been issued. We are discussing in the Rajya Sabha and, therefore, I regard it very relevant. The Notification for the Rajya Sabha elections of 1980 had been issued already. The Delhi Metropolitan Council had been told to elect the representatives from Delhi for the Rajya Sabha to fill up the vacant seat that was about to be caused on 2nd April 1980. But suddenly, on the 21st of March 1980, the Central Government invoked Section 31. of Delhi Admmis-tratfen Act. And this section 31 is similar, analogous to Article 356 of our Constitution and it says;

"If the President, on receipt of report from the Administrator or otherwise is satisfied that a situation has arisen in which the administration of Delhi cannot be

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carried on in accordance with the provisions of this Act, the President may by order suspend the operation of all or any of the provisions of this Act for such period as he thinks fit and make such incidental and consequential provisions that may appear to him to~be necessary or expedient ... etc . . . entirely in line with Article 356, where President's Rule can be imposed on a State."

Similarly, President's Rule can be imposed on the Union Territory of Delhi under secton 31 of thi_s Act.

Sir, at that particular point of time, the Central Government held the view that the administration of Delhi cannot be run by the then Chief Exe Councillor the cutive or Executive Councillor. My submission is it was partisan act. It was a deliberate the Counicl dissolve because was manned by the then Janata Party and subsequently manned by party, the BJP. Furthermore, it intended was deliberately to deprive the Opposition of electing one member to Raiva Sabha. It was a purely par tisan act. But the Central Govern ment held that the Government of Territory of Delhi is the Union being carried on in accordance provisions of the Delhi Admini stration Act and therefore they de cided to dissolve it. Wherever else, in any State this happens, within 2 months or 4 months, months or 3 election held. Because the is earlier Council had been dissolved and the Government wag no longer there, everyone expected that in Delhi also the elections would be held and the people of Delhi would be given an opportunity to elect their representatives and run their own administration. Nothing of the kind happened. Six months elapsed. On September 21, 1980, once again the President took recourse to this section 31 and said that it is not possible to carry on the administration of the State in accor3ance with the provisions of this Act. At that particular point of time, Janata Party was not there; BJP was there. It was

the Central Government which was administering Delhi and nevertheless they maintained the same thing saying that it is not possible to run it in accordance with the provisions of this Act. Six monthes later, on March 21, 1981, for us third time section 31 is invoked, and once again the period of dissolution is extended by another six months. On September 21, 1981, for the fourth time, the period of dissolution is extended, and for another time, as always, the same Pretext is taken that it is not possible to run the administration of Delhi in accordance with the provisic of this Act.

Now. who is responsible for this' Who? Not me; I was there in 1980—1 mean, my party or my party colleagues. Eversince, it has been your Government, the Central Government here which has been running the administration of Delhi. And nevertheless, they have never cared even to explain to the House. I expected the Law Minister, Mr. Kaushal to turn over a new leaf. Mr. Shiv Shankar gave me no information. The Home Minister Mr. Zail Singh gave me no information. And on every single occasion I raised this matter, no information is forthcoming. I thought that here is a Law Minister who has come into his office on the assumption that he will give a new turn to legal and Constitutional niceties and he will not make politics the domina. ting influence on legal and Constitutional matters. I thought, he would certainly tell me as to what were the compulsions and if these compulsions were there now, they are no longer there and that he will tell us' I am now willing to h^lcl elections in Delhi, Instead. I find him blaming the Election Commission; of all the bodies, the Election Commission, which is, probably. on record of having said that they are willing to hold elections in Delhi any time the Government wants. Let them not take these excuses

On March 21, for the fifth time, this section is going to be invoked. For the fifth time, mind you. In the case of a State, you cannot do it

[Shri Lai K. Advani]

When we were in Government, we amended the Constitution. I would admit that we did not amend the Delhi Administration Act because, perhaps, at that time, it did not seem so important. We thought that what has been done in the Constitution in relation to States would automatically be accepted by any Government in respect of the Delhi Administration Act also. I wish we had done it This should have been done. When in a State, we cannot invoke article; 356 for more than two times, here, they are going to invoke the analogous section, section 31 of the Delhi Administration Act, far the fifth time on March, 21. This is because, before March, no elections could be held obviously. Therefore, you are bound to invoke it. You are bound to extend the tenure of dissolution for another six months.

I will now deal with the facts about Garhwal. First, I will deal with the facts. Then, I will deal with the consequences. And then, I will ask my questions. First, I am dealing with the facts about Garhwal. This is very pertinent. In fact, this is an unprecedented event of its kind. The former representative of Garhwal, Shrj H. N. Bahuguna, was elected from the Garhwal Lok Sabha Constituency in January, 1980, on the Congress (I) ticket. He was a Member of the Congress (I) Party at that tune and if I recall rightly, he was the General-Secretary of the Congress (I) Party at that time.

AN HON. MEMBER; Secretary-General.

SHRI LAL K. ADVANI: I stand corrected. I am not dealing with the internal politics of the Congress (D Party. But in the month of May, because of differences with the Congress (I) Party, he decided to quit that Party. And he decided to stand away from that Party. Then, something happened which has rarely happened in Indian politics before. When Mr. Bahuguna decided to quit tie Congress (I), he said 1 have been

elected, to the Lok Sabha on the Congress (I), ticket and, therefore, political propriety demands that I should resign my seat also'. He resigned his seat, the Garhwal seat. As far as I recall, the only precedent of tins kind was the one set by Acharya Narendra Dev who also, in a similar situation, resigned from the State Assembly when he decided to quit the Congress Party and formed a Party, the Socialist Party, of his own.

SHRI PATTIAM RAJ AN (Kerala): There had been one instance in Travancore-Cochin also.

SHRI LAL K. ADVANI: May be. This is something which happens rarely in Indian politics. I may have my political differences with Mr. Bahuguna. But his decision to resign from the Garhwal Lok Sabha seat because he had resigned from the Congress (I) Party evokes unreserved appreciation and plaudits. There can be no two opinions about it. It is something remarkable. Naturally, he had expected that shortly the people of Garhwal will have the right to elect their representative again. And naturally, he thought that he would be telling them. "Why I joined the Congress (I), why I resigned from the Congress (I), why I have formed a Party of my own, why I am contesting as an Independent, or, why I am contesting as a representative of some other Party'. But nothing of the kind happened.

Two months, three months, four months, six months, one year has passed. No by-election was held in Garhwal. It was only thirteen months later that for the first time a notification was issued that the by-elee-tion would be held in Garhwal In June, 1981. Thirteen months; it took thirteen months for the Election Commission to issue the notification. And the byelection was held in Garhwal in June, 1981. and following this bye-election, there were complaints from Mr. Bahuguna's side that there has been widescale corruotion, wide-scale booth-capturing rigging and eo

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on. There were also counter-com-plaints from the Congress (I) side.

AN HON. MEMBER: After three days.

SHRI LAL K. ADVANI: Whatever it is. As a result of these complaints, :'ollowing these complaints, the Election Commission came to the conclusion that the election had been un-r. would quote the Election I Commissioner's order because the crucial part of it deals with the deployment of police, though the Election Commission Secretary who went to investigate there confirmed the fact that there had been widespread rigging. The crucial part of it is, I read rtiat the Election Commissioner's 'refer stater]:

"From the report of the Commission's team and the District Magistrate of Pauri-Garhwal—he is also there—it is quite evident that Har-yana police had been deployed in

constituency on a large scale. The Commission which is vested with the superintendence, direction and control of the election had not ever, been informed of the deployment of the police force, from outside and the presence of outside forces has naturally vitiated the free

fair conduct of the poll in the constituency. I consider that induction of the police forces from outside fhe State, without the knowledge and approval of the Commis-a serious matter and has interfered with the conduct of a free and fair poll. There should not be free and fair poll, but it i appear to be so."

This is the operative part of the order. Of,course, he has found that there has been rigging, mass rigging, in which even the socalled polling officers have participated and very many polling officers themselves testified. This is a matter which is very important because I am going to refer trr it again. So, on this basis he coun-2032 RS—7

termanded that election. Countermanding of election mean? that when a election is held subsequently, there could be no fresh candidates. Those candidates who were participating in the poll earlier, only they could Constitutionally he wag resparticipate. ponsible for holding elections and he issued a countermanding order, perhaps against the wishes of so many, perhaps many in the ruling, party felt dissatisfied, some in dissatisfied opposition parties also felt because they said that they had not asked for the countermanding of the entire poll they had only objected to certain polling stations having been captured, it was only those particular polling stations where poll should have been ordered. But what he thought proper, fair and Just he did and, therefore, he also felt that the sooner and earlier he was able to hold fresh elections the better. He suggested to the U. P. Government that the countermanded poll should be held o,i 30th 1981. He September. suggested 30th September as the next date, but the Government did not agree and Government said that it was not possible to hold elections on 30th September for are echoed today in the reasons which statement of the Law Minister. They said, "Because of the monsoon conditions. because oi students' examinations, of Gauchar Mela, because of because downward migration from alpine pastures, it cannot be held in September; 1981." Helpless, he could not do anything. But later on in November he fixed a date. He told them that they had to hold it, and in consultation with the UP Government, in consultation with the officers there, he fixed the date, November 22. 1981, a_s the date for fresh elections. Α notification was issued. Campaign was initiated from both sides. And suddenly around the 10th or 11th November, just ten or eleven days before the date of polling, the U. P. Government communicates to the Election Commission that becauce of the problems that they were facing in their State, because the jail strikg was because there going on there, were dacoities-

Council IShri Lai K. Advani] going on, there, and because of the law and order situation in the State, they were not able provide the Election Commission with the requisite police strength, they would not be able to do so. Now he is at a loss, what to do? He persuaded them, he discussed with them, but they said, "Tt is not possible just now." So, on the 14th November—14th November happens to be Pandit Nehru's birthday—the Chief Election Commissioner in sheer helplessness—and he used the helplessness'-says; "What am I to do when the State Government tells me that they cannot provide me the police force? Tomorrow if something happens and if there is a law and order problem there, naturally I will be blamed and then they will tell me that we told you that «e would not provide you the police force, I have no police of my own. "What can I do?" On that basis, expressing his helplessness, the Chief Election Commissioner announced an indefinite postponement of the poll. And ever since, the Chief Election Commissioner, to the test of my knowledge, has been repfeatedly pressing the U. P. Government to tell him by what date they will be in a position to hold the election. And here I am told by the Law Minister—Sir. is this a statement?—where he quotes an elaborate statement made by the Chief Electoral Officer and disregards what has been stated by the Government on the floor of the House. Which version am I to believe? I have already seen in the Hindustan Times this particular statement made by the Finance Minister, Mr. Brahm Datt. This is the Hindustan Times of 11th February, 1982, in which the Finance Minister, Mr. Brahm Datt, is reported to have assured the State Legislative Council—this is a statement on the floor of the State Legislative Council—that the State Government was ready to hold Garhwal Lok Sabha bye-election at any time, it would follow the direction of the Election Commission in this regard. This statement was made by Mi'. Brahm Datt, finance Minister. And I would

think that the Law Minister would take "Sris statement as authentic and come and say in this House that the LLP. Government has already indicated its willingness to hold the election at any time the Election Commission wants it is for the Election Commission to decide the date. Instead, what this House is being treated to is an elaborate explanation tha? the Garhwal bye-election, cannot be held before November, 1982. This is the explanation. Only as a kind of obiter dicta or as a postscript, it is stated that Mr. Bahuguna has conveyed to the Election Commission that this is what was said on the floor of the rlouse. Sir, this House deserves better consideration from the Law Minister. What hasTSeen said on the floor of the House by a Minister of the U. P. Government should have been taken by him as authentic. He need not have relied on Bahu-guna's statement. That was authentic and that should have been conveyed to this House that the U.P. Government has said: "We are willing to hold the election at any time yeu want". ItTis""for the Election Commission to decide when it wants to hold the same".

Now, Sir, I will sum up, because what has happened in Garhwal has caused concern to all well-wishers of democracy in the country. Democracy hinges around this fulcrum 0! free and fair elections held regularly, without fail, and if this fulcrum' is removed, this hinge is broken, then democracy tumbles down. It is not surprising that a very leading journalist, who is not used to over-statement and who generally speaks in under-statements—I admire him— Mr. George Verghese—has used very strong words for w?iaf happened in Garhwal. I quote him—he says in un article:

"Whereas previously individual goondas or party thugs might have captured some booths in this or that constituency, this is the first time that a State Government aided ami abetted by the Central Government has hijacked an entire election".

An entire election has been hijacked—this is what Mr. George Verghese says commenting, upon the course of events in Garhwal. It is really very serious, and therefore, I do hope that the Law Minister or the Home Minister, whosoever comes forward to enlighten this House about this, will certainly give a categorical answer: "We are prepared, whatever might have happened in the past".

Incidently, Sir, because the last issue was deployment of the police, I have before me a statement issued to Members of Parliament by Gianj Ji in the Consultative Committee for Home Ministry in which he has disputed the Election Commissions stand. In fact, the predecessor of the present Law Minister also said this in the Lok Sabha. I quote Shri Shiv Sharikar:

"This has been happening throughout ..." referring to the fact that police has been inducted from other States into the State where elections are being held—'

"•• right from 1952 onwards when the first elections started. At all times the outside forces were provided for the States at the behest of the Central Government and on all occasions, the position had been, at no point of time either the Election Commission was informed, or the permission of the Election Commission was ever sought".

This is tho stand taken by the Law Minister in the Lok Sabha on 14th December, 1981. Sir, Giani Zail Singh goes even "beyond this because he doesn't say "permission." Shiv Shankarji used the word "permission". In the case of the Home Minister, he takes the stand that not even consultation is necessary—not even consultation. I quote the note that has been circulated by him. He says:—

"Conduct of election is one thing and maintenance of law and order during such election is quite an-order even during election. Thus, titutional provision under which permission of the Election Commis-

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sion or consultation with it are necessary for deploying outside forces for maintaining law and order even during election. Thua the position about the deployment of outside police force for maintenance of law and order during election i_s clear and unambiguous and no obligatory consultation with the Election Commission is called fo_r on the pari of the Ministry of Home Affairs."

This is the stand taken by the Home Ministry. But now the Election Commission has taken a totally different stand and on that basis it has given a verdict; it has countermanded a poll. It is a situation which needs to be resolved. At this point of time I am not saying that you are right or he is right. My own interpretation, of course, is that article 324 of the Constitution does empower the Election Commission to issue necessary instructions and directions in this regard and to secure the assistance of any staff, not only civil staff but even police staff, to the extent necessary and it is obligatory for the Central Government or the State Government to provide the staff. But because a formal public stand has been taken by the Home Minister which is contradictory to the Election Commission's stand, I would say . .

SHRI NARSINGH NARAIN PAN-DEY (Uttar Pradesh): Mr. Advani said. about the deployment of forces. Does he know this fact that the Secretary of the Election Commission was informed by a telegram from the Home Ministry of the U. P. Government? He had requisitioned and asked the U. P. Government for the deployment of forces and the U. P. Government accordingly acceded to he request the Secretary of the Election Commission. I would like to know whether he is informed about this or not.

SHRI LAL K. ADVANI: I am aware of very many facts which I would not bring in here. But here I am merely concentrating on a small point.

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SHRI NARSINGH NARAIN PAN-DEY: Before you say to the Government or you level a charge against the IT. P. Government, you should at least "uncTerstaria and know the factual position which is that the Secretary of the Election Commission had asked for theTorce and the force was provided accordingly. So, what is wrong with if?

SHRI LAL K. ADVANI: I have with me copy of a letter from the Election Commission addressed to Shri MadhU Dandavate and which goes quite contrary to what the Home Minister has said in his note. It is elated 21st December, 1981 and signed by Shri Ganesan, Secretary of the Election Commission. It says: —

"Article 324(6) of the Constitution layg down that the President or the Governor of a State shall when so requested by the Election Commission make available to the Election Commission such staff as may be necessary for the discharge of functions conferred on the Election Commission. As the Election Commission is charged with the duty of the conduct of elections in a free and fair manner, and since without the availability of police force in adequate numbers it would not be possible to conduct the elections in a free and fair manner, the Election Commission has under the general powers conferred on it under this and other provision of Article 324, always interpreted these provisions t» include both the civil and the police staff. In fact, keeping in line with this interpretation, all the police force employed for the election duty at elections are given facility of postal ballot paper as they are put on election duty."

It is, therefore, that the police is given postal ballots

'The various reports of the Commission on the general elections held in the past would show that consultation with the Election Commission was made in regard to the availability and deployment of and Bye-election hi 200 Garhwal constituency

police force as without such consultation, the fixing up of the election programme would not be possible."

I am not going through the whole thing- But there is a clear contradiction between the stand taken by the Government of India and the stand taken by the Election Commission. I would like to know from the Law Minister whether in view of this contradiction.. . After all, neither the executive is supreme nor—I will admit—the Election Commission is supreme, if it is not going in accordance with the Constitution. It is the Constitution which is supreme. But what does the Constitution enjoy? My interpretation of article 324(6; is what the Election Commission has interpreted it to be. And, if you do not agree with it, are you willing to refer this matter to the Supreme Court for its advice under article 143? Because it is a very crucial matter, a precedent has been set, polls have been countermanded. it is not a hypothetical question that I am posing. Even after the Election Commission's verdict, the Home Minister has come out publicly refuting that, rebutting that and repudiating that and taking the stand that they are not under any obligation, even of consulting the Election Commission, so far as the deployment of police forces is concerned. I do not agree with the Home Minister and he does not agree with the Election Commission . I make a suggestion to the Law Minister-I~30 not know who-he is willing to accept it—that this entire matter be referred to the Supreme Court for advice. There is the main crucial question that I would like to ask from him because so far as the consequences for Delhi are concerned, they are very very cruel. Mr. Chanana is not here. His term is about to expire now on the 3rd of April. I do not know whether he would be coming to the House. I do not know.

SHRI ARVITCD GANESH KUL-KARNI (Maharashtra); Mr. Advani, you do not know. He has enrolled

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his name in many States. You do not worry about that.

SHRI LAL K. ADVANI: So far as Delhi is concerned, Delhi's representation here "has been reduced to one-third, from 3 to 1. That by itself would not be important but the impact it has on the people of Delhi is terrific. I can give you so many Instances, times without number where the people of Delhi are suffering because there is no representation, because there is no Metropolitan Council, there is no Corporation. The DDA-the Works and Housing Minister was here—is at the present point of time preparing a 20-year Master Plan up to the year 2001. In the year 2001, the population of Delhi would ^e 1.5 crores and this Maste--Plan is being prepared without taking into confidence the people of Delhi. The DDA has people from the Metropolitan Council and from the Corporation as its members. They

are people's representatives and not merely officials. Those people's representatives should have been a party to the framing of this Master Plan. Today they are not because there is no Corporation. The DMS is there. I do not know whether the Law Minister or the Home Minister is aware that the DESU is without a General Manager, since June, 1980. It is two years now that there is no General Manager and m the Indra-prastha Power 'House, which was adjudged to be the second best in the country with power generation of 225 MW per day, power generation has now been reduced to 115 MW per day. These are the great hardships beirIg~alWc*ecTbn the people of Delhi, and there is no representative forum, popular forum. My question to the Law Minister and the Home Minister is: Until such time as the Metropolitan Council and the Corporation are created and the people's representatives are there, would you think it proper to have these bodies like the DDA, the DESU and libraries and hospitals of Delhi with association, as there used to be, of all recognised

political parties so that the people could be involved in all these processes which are very crucial?

And lastly, the most crucial question, I think it is high time thai the Home Minister made a declaration in this House as to when elections to the Metropolitan Council of Delhi and the Garhwal Lok Sabha bye-election would be held. Nothing short of a categoric, unequivocal declaration about the dates of these elections or the possible dates of these elections woul<j satisfy this House. It would not suffice to say; "As soon as possible, as soon as feasible, we will try to hold elections", because we have seen for the last two years or so that you have been constantly trying to undermine the electorate's role in it and trying to subvert the electoral process and I regard the non-holding of elections in Delhi and Garhwal as ;i calculated, deliberate attempt to subvert and undermine the electoral process which is key to democracy.

Thank you, Sir.

SHRI JAGANNATH KAUSHAL: Mr. Deputy Chairman. Shri Advani has used some very strong expressions but in my submission to the House they are unwarranted. I do not know the manner in which he has tried to read the facts which I have stated. And the facts which have been stated with regard to the situation prevailing in Delhi are that the proclamation, or you may say the order, which was issued under section 31 of the Delhi Administration Act is operative till a certain date. And it has also been sFated that the Election Commission has started an intensive revision of the electoral rolls because of the new resettlement colonies. Complaints were received by him. Then he allowed claims and objections to be filed. And lie stated that the date for final publication of the electoral rolls in Delhi was the 25th of March, 1982. So, now there are two days. One is the 20th of March and ariotKer the 25th of March.

[Shri Jagannath Kaushal]

And when we look at these two dates, then, what has been stated in the statement is this, that election to the Metropolitan Council can be held only thereafter. And my friend then does not read the next sentence-.

"...subject to the decision regarding the continuance 0.- otherwise of the Order_s under section 31 of the Delhi Administration Act on the basis of the recommendation of the Lt. Governor at that time."

I do not know how he says that it is a dishonest statement and where from he derives that we are trying to blame the Election Commission. We are not trying to blame either the Election Commission or anybody: we are stating that facts. And sinc_e my learned friend is asking what the. situation in Delhi is and when the elections are going to be held, well. the short answer is that in any case elections cannot be held before the 25th of March, 1982 because that is the date of the publication of the electoral rolls.

But then there is another matter that a decision has to be taken, about which my learned friend said that this would be issued, this and that. He tries to see something which may come about Or which may not come about. We cannot be hypothetical. The correct position which we have stated is thatlhe~Central Government will take a decision on the basis of the recommendation of the Lt. Governor. He has to because he is the who will tell the person Central Government what the situation is. And my friend waxed very eloquent when he was trying to criticise what was happening earlier. All those matters had already been debated in this House whenever an order was made. But now it is a fact which we have to face. Therefore, to say that this statement is dishonest, that Government is Viot acting fairly, this that and another, this criticism, with res-pe.ct I will say, is unwarranted.

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IMOW, the Election Commission the body which has been entrusted by the Constitution with the function of holding of elections, and when the Election Commission holds an election, it has to take into consideration the situation prevailing. So, with regard to Delhi, my submission is that it will depend on the event which will happen, whether the situation which is continuing will continue or it will come to an end. But I am nobody to predict what the Lt. Governor of Delhi is going to say. He is a constitutional authority. He has to apply his mind. He ha-; to come to an independent decision. On the basis of what he says, it Is open to the Central Government either to agree or not to agree and then take s decision. Therefore, 1 would request my friend not to see any dishonesty in the statement or to se_e any bad motives in the statement. The bare facta I have stated.

With regard to the Garhwal constituency again, we have been debating this very many times. But what my friend has been trying to emphasise is what happened earlier, what happened for the second going to happen now. time and what is And again he is trying to find fault vi"r fife manner in which the statement has been drafted. My submission again to the House Is that there is no attempt on our part to conceal anything which has been brought to our notice by the Election Commission. Now the Election Commission has statements before it. One was the statement which was given to it by the Chief Electoral Officer, and the date of that statement is the 4th of February 1982, and the other Was the statement which was made en the floor of the Upper House in U.P. the date of that statement is the 10th of February, There 1982. difference of about six or seven days in the statements which have been made. And the Election Commission has brought to our notice this information that "I am referring the matter to the Chief Electoral Officer, U.P., for his comments which are awaited."

ft is again for the Election Commission to

take a decision. The Election Commission to take a decision. The Election Commission, we all know, is a body which is not administratively under the control of any authority. Therefore, it is for the Election Commission to take the decision. And the moment the Election Commission takers a decision, well, obviously all authorities which have to aid and assist it will certainly aid it.

With regard to the othe_r matters which my esteemed friend has raised, as to what is the correct interpretation of article 324 and whether this matter should be referred to the Supreme Court for their opinion, I am afraid the matter is not °- such a nature that we "need the opinion of the Supreme Court. But I would bring to the notice of the House clause (6) of article 324, which says:

"The President, or the Governor of State, shall, when so requested by the Election Commission, make available to the Election Commission or to a Regional Commissioner such staff as may be necessary for the discharge of the functions conferred on the Election Commission by clause (1).""

So. it is open to the Election Commission to seek the assistance either of the President or of the Governor, and whenever it comes forward will, any request to the Central Government. I assure the House that it will certainly be given full effect to, and we will not be found wanting. When the Home Minister stated that it is the duty of the State to maintain law and order, obviously that Is again an axiomatic fact. It is the duty of the State authorities to maintain a proper atmosphere so *that* elections are held in *a* fair manner.

With regard to trie two decision; of the Election Commission, we all know that both times it was the decision of the Flection Commission. At nne time it suited one party. They said: here is a very independent Election Commission. Another time again the Election Commission took a decisiov.

and that decision did not suit them. And they say: now the Election Commission is taking these decisions.

SHRI LAL K. ADVANI: Sir. 1 may point out the statements made by Mr. Stephen and Mr. Vasantdada Patil denouncing the Election Commission. I don't think anyone of us did it at any time. It is" a statement made by the Communications Minister that the powers of the Election Commission need to be curbed.

SHRI JAGANNATH KAUSHAL: I, for one, am of this view that all the constitutional authorities have to discharge their duties entrusted to them under the Constitution.

SHRI LAL K. ADVANI: I entirely agree.

SHRI JAGANNATH KAUSHAL: Now it is the Election Commission's function to get the elections conducted and we -fib not come into the picture at all. The moment the Election Commission decides to hold the election, the election will be held. This is my submission.

MR. DEPUTY CHAIRMAN: Mr. Kulkarni.

SHRI ARVTND GANESH KULKARNI: Sir, my colleague. Mr. Advani. . .

MR. DEPUTY CHAIRMAN; I request you not to repeat the whole story.

SHRI ARVIND GANESH KULKARNI: I will not embarrass you. I will not embarrass the Hous

MR. DEPUTY CHAIRMAN: You care for yourself, not for other?.

SHRI ARVIND GANESH KULKARNI; I wiTTcare for everybody. My esteemed colleague, Mr. Advani has dealt very extensively with the facts. The Law Minister naturally has given his version of the facts a* well as the thinking of the Government. He has also queted the Constitution. Before I frame ray question

[Shri Arvind Ganesh Kulkarni] am sorry to say that the view taken Government, particularly the which the Law. Minister way in is arguing the case, is one-sided in the sense that it is not only a legal mat. ter or a conflict to be seen between the Government and the Election Commission or the Election Commis sion and the State Government whatever. It has got great political impact and that has to be gone into. I do think that the democratic process great pres in this country is under sure. The erosion, of the democratic processes is taking place very .fast. By postponing the elections the Gov ernment and the ruling party may think as they like, but the feeling in the country is that the Government is avoiding elections where it does want and is trying to force elections where it wants. This is the feeling, whether you agree or not. In this connection I draw your attention, only recently the honourable Minister was kind enough to that the mention parties are holding Opposition the view, of the Election Commission as like it, whenever it suits them thev they are happy, whenever it does not suit them, they are not happy. what the Law Minister said and that is what the Prime Minister said in her reply to the debate en President's the Address to Parliament. But what are the facts? I do not understand how the Law Minister came to that conclusion that 'the Opposition parties or anybody else in the country are happy with one decision of the Election Commission and unhappy with another. The Law Minister may pleas& note, in' the first instance when the Garhwal election took place in 1980, complaints were made first by Mr. Bahuguna's group and then by the Congress-I which was contesting the election. The Election Commission sent its officers to examine the records. The officer took evidence and came to the conclusion about deployment of police force without the Commission's Permission of course, I am not going into that conflict now between the

Hom. Minister and the Election Commission. whether the deployment polite is proper or the deployment improper; I am not going that. But what I want to draw attention to is that the officer recommended to the Election Commission that not only the deployment of forces is confirmed, but that ringing has taken It is not deployment was the only place So what you call the election was reason. countermanded, Let us see what happened in the second instance. The Commission cancelled the election not. because the Opposition parties desired it, hut because the ruling party at the State, the state Government off UP, refused to provide adequate police force. The blam_e is,not with the Opposition parties. It is not that the Oppr sition parties like one ruling; of the E'eetion Commission and dislike another ruling. T*: is the failure of the Centra land the State Governments and their wanting to postpone the eletions for various reasons of their own. Why I say this is it is really Mr. Shankar your illustrated predecessor who was holding...

4.00 P.M.

SHRI NARASINGHA PRASAD NANDA (Orissa); Illustrious; not illustrated.

SHRI ARVIND GANESH KULKARNI; My English is not good. You please correct me whenever I go wrong.

Your i]lustriou_s predecessor said in the Rajya Sabha that th_e Election Commission was not competent to countermand the election. This was hi_{g} statement. Shri Shiv Shankar is a legal luminary. I hope this expression is correct. But he is a political Kautilya....

SHRI NARASINGHA PRASAD NAND A: Kutilya.

SHRI ARVIND GANESH KULKARNI; He is a political Kautilya. He blamed the Election Commission. Then the $Prrm_e$ Minister comes here and tells u_s that we in the opposition

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parties like one decision of the Election Commission when it suits us and dislike the other decision.... (.Time bell rings).

May I request you to be kind to the House? You know that only after fighting with the officers for long we got this Calling Attention admitted.

MR. DEPUTY CHAIRMAN; 1 am not asking you to sit down just now.

SHRI ARVIND GANESH KUL-KARNI: I have lost m_v lin_e of thinking.

I was saying what the Prime Minister was saying. The Prime Minister was speaking blatant untruth. She is wreaking vengeance on Mr. Bahaguna and the people who had elected him earlier. Has the Law Minister or his Government any decency to come forward and declare: "We are holding election at any cost. We are not afraid of it". Do not depend on the interpretation o"f this rule or that rule. If you do not hold election, it has a political impact. The impact is that people lose faith in democracy and in the Government You have won such a massive majority last time. Then why are you afraid of elections? I want to know from the Law Minister why on some flimsy grounds suddenly the Vice-Chancellor of the University was transferred. Then a 74year old person was brought from Lucknow and made the Vice-Chancellor for three months. And he wrote to the Election Commission that the examinations were taking place. Why are these things adopted by the leader of a party who has got a massive mandate in the last election and who thinks that it is her birth-right to be the leader of the country? Why are you afraid of elections. ... (Interruptions).

श्री लाल कृष्ण आडवाणी । मिसेल गांधी का नाम लेते ही यह लोग हल्ला मचाते हैं। श्रीमती प्रतिभा मिह (बिहार) हाए लोग भी वर्षों इस तरह के गलत इस्प्रान लगते हैं।

SHRI ARVIND GANESH KUL-KARNI: They have to get elected again (*Interruptions*).

श्रीमती उषा मल्होवा (हिमाचल प्रदेश): मिस्टर कुलकर्णी, ग्राप यह मैंग्नी-फाइंग गलासेज उतार दोजिए (ब्यवधान)

SHRI ARVIND GANESH KUL-KARNI: I can _{See} you better without magnifying glasses. You are guch a beautiful lady to see. Therefore, without glasses * ^can see you better in your natural form. I am not that oid.

SHRIMATI USHA MALHOTRA: You might b_e seeing me. But you cannot see reason.

श्रीमती प्रतिभासिहः ग्राप गलत श्रारोप लगायेंगे तो हम अरूर बोलेंगे । (स्पवधान)

श्री उपसभापति : आपने अपना श्रतियाद कर दिया । अब बैठ जाइये । (व्यवधान)

SHRI ARVIND GANESH KUL-KARNL Sir, it is a great pleasure tr) listen to such beautiful ladies intervening. It is a great pleasure, Sir. Nov/, Sir. what I am saving is this: Will the honourable Law Minister take a political view of the whole matter and assess the damage that has been done? My friend, the honourable Home Minister is here and he is a very compe-ient person, a competent politician. Ke can immediately assess and that is why he ig the Home Minister. What I am saying is that this patent act of vengeance which your party and the Government are inflicting on Mr. Bahuguna and on the entire democratic process is totally unwise and you are demolishing one by one the citadels of democracy and the parliamentary system as a whole.

Then, Sir, I $_{\rm w}$ ant to ask on $_{\rm e}$ c, basic questions and * do not want to tak $_{\rm e}$ your time also. I am not a lawyer. Just as I have not read Shakespeare, I have also not read law. But you hav $_{\rm e}$ said something about article

[Shri Arvind Ganesh Kulkarni] 324(6). It says like this- "The Presi-0*i or the Governor of a State, shall, when go requested----". Now, "Pre "President sident" means in Coun cil' and "Governor" means "Governor in Council". Naturally this much is my understanding'. But, if there is anyother legal interpretation¹, I do not "know about it. What do you say now 7 In your own statement you have sta ted that the Electioin Commission had requested the UP Government. Sir, the UP Government i\$ giving a story. Mr. Law Minister, in this cou ntry, how many relgious occasions are there when people enjoy? How many religious occasions are there? "Holi" is one thing and then there are other things. They say that the Allahabad Division is busy with the Kumbh Mela.

SHRI G. C. BHATTACHARYA (Uttar **Pradesh):** That is over now.

SHRI ARVIND GANESH KUL-KULKARNI: Then, Sir, what is this Government there for when they say that it is a Government that works? You aay that it is a Government that is working, that is acting, an^ all that. You say that it is a Government that works, that development is taking place. But you cannot manage the Kumbh Mela and the Garhwal poll?

SHRI G. C. BHATTACHARYA: That ig only one by_e-election.

SHRI ARVIND GANESH KULKARNI: Yes. Either you have to accept that it is utterly an incompetent Government or that you want to see that Mr. Bahuguna does not return, he is not sent to Parliament. I have said it earlier. Sir, I have said last time also that one Bahuguna does not make any change. Your leader ha^ come with a massive majority and. so. what can poor Bahuguna dp here? But. Sir. Mr. Bahuguna is a solitary example he has set an example by resigning his seat in Parliament after chancin-his party. It will not be a matter of joy for you gentlemen there. But ii i'; very creditable for us b~"ause such type of morality and political convic-

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tion must be there (Interruptions . Now, Sir, the reasons given by the Government are not convincing. (Interruptions).

MR. DEPUTY CHAIRMAN; Mr. Mathur, please do not incite anybody to say anything.

SHRI ARVIND GANESH KUL-KARNI; Mr. Mathur, you are a bachelor. Why are you so much interested in teasing the ladies (Interruptions). I am being troubled. You are doinj; nothing.

SHRIMATI USHA MALHOTRA: Because he has n_0 facts.

SHRI ARVIND **GANESH** KUL-KARNI; Sir, I am drawing the attention of the Law Minister also to one more thing though it is not very relevant here. You say, that means, your leader says, that the destabilising process is there. Who is destablisim; whom? It is your own party which has done it; your own party is destabilising. four Chief Minister_a across have removed the board and another two are in the line. Four Chief Ministers have been removed either for incompetence or for corruption. We are not destabilising. Why should we do it? So, the statements like "non-co-operation 11 it-Opposition", "hostile Press" etc. should not come from the Prime Minister and it is not becoming of the Prime Minister to make statements. The Prps_a has all along been co-operating with you as well as the Opposition, finding objective ways of educating the ruling party how they should behave and helping how we should not fight and create conflict amongst ourselves. They are also educating us-. They are also educating you to avoid corruption. Do not Do not pull the legs of your party. (Time bell rings) It seems that ultimately your aim is not to hold the election in places when you nr~ in difficulty and you are not in a comfortable position and you want '<> hold the elections wherever you find better. What is happening in Kerala? You are now dissolving I

Kerala Assembly before the Rajva Sabha elections and bringing in President[^] rul_e *^{0r} another six months. West Bengal friends are very happy that the Prime Minister has given an assurance. I know the Prime Minister and her mind during the last 10—15 years. I think you are actually on the scaffold and gallows. In West Bengal ther, will be no elections. President's rule will be imposed. So, Mr. Law Minister, don't take a very narrow view. Don't go into the grooves a[the law, but you any vour friend sitting on your left, the Home Minister of this country have to assure this House that elections will be held and your party is confident of meeting the challenge of the Opposition. Thank you.

SHRI JAGANNATH KAUSHAL: Mr. Deputy Chairman, Sir, I am afraid...

MR. DEPUTY CHAIRMAN; 1 think you have replied to all trie point*. (*Interruptions*).

SHRI ARVIND GANESH KUL-KAHNI. I also request _{v0}u to be kind i-nough. Sir.

MR. DEPUTY CHAIRMAN; I have not stopped him.

SHRI JAGANNATH KAUSHAL: 1 am afraid I will not follow the advice given by my friend that I should not talk about the rule of law. It is the rule of law which permeates all \valk.= of life. We are wedded to the rule of law. And to give the advice to the Law Minister o*f the country—well, please... (Interruptions) I do not just understand.

SHRI LAL K. ADVANI; Let us not indulge in legalities merely. It is essentially a political issue. (Inter-ruptions).

SHRI ARVIND GANESH KUL-KARNI: My friend, I am requesting you to take a political view. What is happening in the Supreme Court?

Your representatives, Mr. Sen and others ar_e apologizing. Where is the law? Law is not living in this country. It is being eroded. (*Interruptions*).

SHRI JAGANNATH KAUSHAL: Weil, again, with respect, T am not used to deal with questions. ..

SHRI ARVIND GANESH KUL-KARNI: That I can understand...

SHRI JAGANNATH KAUSHAL;... which are not relevant with the debate which we are having. What ** happening in the Supreme Court, this and that—i am not going to answer any of these matters. Now what I say ia this. You said that it is a political question. Whe denies that it is not a political question. But, again, bye-elections and elections have to be held under the law. Now, you say that we are afraid of the election against Mr. Bahuguna. Election was held. But the Election Commission countermanded the elections. Now, somebody may gay that it was a good decision or bad decision. I will not go into that. But the history is that it was countermanded. Again, the Election Commission postponed the date.

SHRI ARVIND GANESH KUL-KARNI: Because the State Government said that . . . (Interruptions).

SHRI JAGANNATH KAUSHAL; I am not concerned why the Election Commission did it. (Interruptions). But the Election Commissioner did it.

SHRI ARVIND GANESH KUL-KARNI; The State Government had the temerity to say that they cannot provide the Forces. What is the Central Government for? What for is the Central Government in Delhi? You shou'd have told your Government, •Prnvide the Forces or I will send the CRP\ Why did you not say that? (Inlerrup~">>ns).

भी साल कृष्ण ध्राह्माणी : कुछ भी जेबाब नहीं दे रहे हैं। दिल्ली का ही जवाब दे दें कि क्यों नहीं करवा रहे हैं।

ओ उपसमापति : जवाब दे रहे हैं, आप स्निये।

भी नगदोश प्रसाद माथुर (उत्तर प्रदेश) : जवाब नहीं दे रहे हैं। जबाब अनका लाजबास है।

भोमती प्रतिमा सिष्ठ : ग्राप दिल्ली के लिये ज्यादा ऐंक्शस हैं या गढ़वाल के लिये ज्यादा ऐक्सस है। (क्यवधान)

भी सास भूष्य आडवाची : दोनों के इलेक्शन के लिये ऐंक्शस है।

भी जी० सी० महदाचार्य : विल्ली में करा दो, गढवाल को छोड़े व्यवधान Don't try to be clear.

भी जबबीस प्रसाद माध्र : स्वयं गवनंर रहे है । इसलिये पहले यह बताइये कि ग्राप स्वयं निर्णय करते श्रे या सरकार से भाषको सलाझ करनी पडती थी?

श्री **एपसभाप**ति : इसका जवाब देने की

SHRI JAGANNATH KAUSHAL: I would respectfully submit that the question posed by m_v friend opposite, Shri Kulkarni, to say that it is purely a political question and the law does not come in, well, there I feel... A/nterruptions). Please permit me to proceed. Now, at one stage you say

one Bahuguna, when he comes, will make no difference. And at another stage you say, 'you are afraid of Bahup/una'. If h_e is not going to make a difference, then why are we afraid of Mr. Bahuguna? Therefore . . \.ln.~ Icrruptions).

SHRI LAL K. ADVANI; I would go to the political consequences of it because the whole edifice of the Congress Party is based upon loyalty to one individual and that edifice crumbles because that person has crossed. (Interruptions).

SHRI JAGANNATH KAUSHAL I would. therefore, submit to the House that the election to the Garhwal constituency has to be conducted by the Election Commission, and the Election Commission has every right to conduct the election. We...

SHRI B. D. KHOBRAGADE (Maharashtra): What Force has he got to conduct the elections? He has to maintain the law and order. He does not have any force. . .(Interruptions).

MR. DEPUTY CHAIRMAN; I am sorry, this thing cannot go on like that.

SHRI JAGANNATH KAUSHAL: Now I say I win not repeat. But all the arguments which have been advanced by Shri Advani, the same arguments have been advanced by him except saying that it is a matter of politics and not a matter of law. I 9ay, politics and law cannot be separated because elections have to be held according to law, and the Election Commission is trying to do its duty. And we are nobody to issue directions to the Election Commission.

SHRI SYED SHAHABUDDIN (Bihar): Mr. Deputy Chairman, Sir, perhaps, you are aware that the people of Delhi have been demanding State-

matter *of urgent*Public *Importance*

prove wrong my astrological capacity. . (Interruptions).

श्री जगबीस प्रसाद माथुर: 12 को ग्राडर खत्म होता है, 25 से पहले इलेम्शन हो नहीं सकते ।

SHRI SYED SHAHABUDD1N⁷: My plea is that a bureaucratic administration is a burden on the people. If you cannot grant statehood to the peopl_e of Delhi, please restore their democracy.

Sir, now I come to the Garhwal .situation. As Advamji has said, Garhwal is unprecedented in our political history. When Mr. Bahuguna resigned his seat in Parliament, it was an act of singular courage, political morality and high integrity. 1 wish all our politicians had the same courage and the same level of integrity. Then our democracy would have a sound foundation. Unfortunately, it is not so. But, Garhwal then became a symbol not only of the deliberate erosion of democratic principles, of deliberate disenfranchisement of people, who had stood up against the of loyalism, which today stalks the land, but it also became a symbol of the lacunae and defects in our electoral system. It also focussed the attention of the nation upon the need for electoral reforms, the move urgently the better, for the future of democracy in our country. Sir. the Garhwal elections—the history that has been stated here I would not repeat—bring up certain specific questions. The question is will it be proper to have a time-limit for holding a bye-election? Will it be proper to have a law so that all politicians who i, from parties, or who change sides follow the great example set up by Shri Bahuguna, an anti-defection measure? Wilt it be proper to revise the law, if necessary, and to fix in a very clear-cut manner the responsibility for the determination of the date of the election; and de-

hood. I shall not go into that demand. But we have to keep that in mind while diecussing here why the limited dose of democracy that has been available to them under the existing: laws has been denied to them for the last two years. The fact is that the Delhi Administration Act has been used by the Government to virtually disenfranchise the people of Delhi, to divest them of whatever responsibility they had for their own development, for their own administration. And the entire power has now been vested in the bureaucracy and is being exercised under the direct supervision of the Minister of Home Affairs. That is to say, the people of Delhi today are absolutely under the thumb of Gianiji. Not a patta can hilao without his That is the situation, which is a orders. shameful episode in the history of Indian democracy. And, I think, it is time that the Government should see to it {hat its own reputation is not besmirched much further that they restore the and limited democracy that the people of Delhi have enjoyed for some time.

Sir, the Law Minister has referred to the repeated extensions of the order under section 31 of the Delhi Administration Act, from time to time, as he says. And, he has emphasised that trie present Order goes up to the 20th March, 1982. First of all, he has not given us any reasons at all why this Order had to be extended' from time to time. So, my first question to him is, will he please enlighten the House about the reasons of State. or otherwise, which have led to the Government's decision to extend this infamous, undemocratic Order from time to time, as he puts it? I think, it has been done five times or six times. Secondly, Sir, I would like to make a prediction on the floor of this House, namely, that the "Government is goina to extend the Order again. And, my humble request to Gianijj and to the Government would be, will they please prove me wrong? Will they please

[Shri Syed Shahabuddin]

tide whether it should lie absolutely in the hands of the Election Commission, and that the Election Commission should, therefore, have the necessary wherewithal for this purpose? I think there seems to be some area of ambiguity. The State Government is consulted by the Election Commission, and the Election Commission also consults the Central Government, and so far this is concerned, consultations—yes, veto-no. It should be very unambiguously stated, if necessary, perhaps, by an amendment to the Constitution So. my question to the hon. Law Minister will be: will he look at Garhwal in a longer perspective, in a wider perspective, and apply his mind to the desirability of these electoral reforms which would, perhaps, improve the functioning of democracy in our country? Sir. the people of Garhwal have not been represented in the sovereign Parliament of India for the last two years. There is no sign today, no indication at all from the Government when they are likely to be represented. I do not think any other Parliamentary constituency in our country since 1950 has ever been unrepresented in Parliament for such a long period. We owe it to the people of Garhwal to restore their representation. I think the ruling party owe, it to the people of Garhwal and the Government of India owes it to the people of Garhwal. Even if they say they do not have a formal request from the Election Commission, the two governments after all are run by the same party, they should consult each other and forthwith the Minister should stand up and say: "We have conveved to the Election Commission our offer of complete assistance, whatever they require, in terms of men, staff, civil or otherwise, for holding elections as and when these are to be held."

I would *mot*/ refer to the order of the Chief Election CommiswoBer of

20th June, 1981 in which the poll was declared to be void and a repo'.l was ordered. I am not here to justify everything that the Election Commission did. I still have a lingering fear that, perhaps, it was not necessary to countermand the entire election. Alter all, the complaints had been limited to particular booths. Surely, it was possible to have a re-poli in those particular booths In my judgment, the Election Commissioner, perhaps, took a rather excessive step to have countermanded the entire election. That wag not necessary at all. I think the reason that they have cited in that particular order, is not convincing. If I come to the next order of 14th November 1981, I am sure the Treasury Benches will applaud me if I read a part of it. The last part says: "I am satisfied that the State Government will not be in a position to hold an ordterly and peaceful repoll on the 22nd November, 1981, in the Garhwal Parliamentary constituency." I have read through the entire order. There is no indication at all, at least no public indication, whether the Chiei Election Commissioner had at any point of time approached the President of India, that is to say, the Government of India, that is to say. the Home Minister to say: .'Look, the U.P. Government is not in a position to give me the necessary assistance. Would you please help us by offering to the U.P. Gov< r"-ment the induction of some Ceatrill para forces or the induction of police forces from 60me other States?" I do not see any indication here. I do not know what actually happened. From the otder, it does not appear whether the Election Commission wag fully satisfied that the entire administrative machinery in the country as a whole, the Government of India and the Government of XJ.P. put together, were not in a position to provide the necessary physical cover for the election. It is not there. would like UJ h*ve a

clear-cut statement from the hon. Minister whether—because he has said that if the Election Commissioner approaches the Government of India, the Government of India shall give due and necessary consideration, to his request—such a request was received.

As my friend Mr. Kulkarni has said, the postponement has created the impression that law or no law, Mv. Bahuguna shall not be permitted to enter the Lok Sabha; the people of Garhwal shall not be permitted to be represented in the Lok Sabha, because Ihey have committed 'lese majeste', a grave act oi disloyalty: they have defied Her Majesty's order, and, therefore, it shall not be done. The Law Minister was trying to find fault with what Mr. Kulkarni said. That was amazing. Mr. Kulkarni was referring to two different perceptions. Objectively, it is true that one Bahuguna cannot change the Government; one Bahuguna cannot create a majority in the , Lok Sabha for the Opposition and one Bahuguna cannot over turn the Government, It is also equally true that the Government in their mind are apprehensive about what Mr. Bahuguna might do. Both are facts. And they are not contradictory to each other. They are just perceptions from two different points of view.

Sir, the country believes that the Garhwal situation was stage-managed. Reference has been made to the Vice-Chancellor's telegram. I do not think there is another parallel in the entire country, I think, the Election Commission should be asked to find out whether at any other time, for elections to be held in any part of! the country, has any Vice-Chancellor or any college principal ever pleaded that elections should not be held because some examinations are going to be held. I think, this is an unique

situation. Sir, the Citizens for Democracy, an organisation Well-known in the country held an enquiry They sent a fact-finding mission. Please do not disturb me. I am not abusing you. (*Interruptions*).

SHRI SYED SHAHABUDD1N: Mr.

श्रीमती प्रतिभा सिंह : मैं सिर्फ एक सवाल पूछना चाहती हूं कि इन्होंने जो कहा कि सरकार जो है—जो शब्द इन्होंने यूज किया कि हर मैं जेस्टी नहीं चाहती थी कि बहुगुणा सदन में उपस्थित हों, मेरा यही प्रश्न है कि इलेंकशन कमीशन के पास कांजिंटग रोकने के लिए सरकार पहले गई या बहुगुणा जी प्रथम गये ? कांजेंटिंग यदि हो जाती, तो कौन जीतता, बहुगुणा जीतते या विरोधी पक्ष ... (स्थक्धान)

भी सँयथ शहाबुदीन : कोई भ े जीवता . . (व्यवधान)

श्रीमती प्रतिमा सिंह : इलैंक्शन कमीशन के पास काउंटिंग रोकने के लिए कौन गमा था ?

श्रीमती उदा मस्होत्राः मैं एक बात विलयर करना चाहती हूं कि कौन गये, पहले किसने कम्पलेंट की, ज्यादित्यां हम लोगों पर हुई, क्योंकि उनको डर था कि वे हार जायेंगे, इसलिए यह हुआ है..(स्थक्षांभ) हम तो वहां थे, आप तो वहां थे नहीं...(स्थव्यान)

श्री जी सी भट्टाचार्य : झाप लोगों ने क्या किया, दुनिया जानती है। बाकी कमेटी की रिपोर्ट भी भ्रा गई है। ...(ध्यथ्यान)

भी अपसभापति : श्राप बैठिये, उनको बोलने दीजिए ।

Deputy Chairman, Sir, the fact that Mrs. Gandhi has personal antipathy towards Mr. Bahuguna i isborne

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out by what she had said at a Press Conference on 10th July. 1331. At that Press Conference, she alleged that Congress(i) workers and her official staff had been beaten up. This Committee, set up by the Citizens for Democracy, wrote a letter to the Prime Minister asking for details. They got no reply. They wrote a letter to the General Secretary of the All India Congress Committee(I), but got no reply. Then, this Committee gave a verdict. But first they we're to the soot. They met the District officials. They made personal enquiries at the ground level and found that there was not even an iota of evidence in support of what the great Prime Minister had stated in a public" Press Conference. (Interruptions).

SHRIMATI USHA MALHOTRA: I am a witness to what happened on that day. It is a fact.

श्री जी सी अद्राचार्य : ग्राप बैठिये . . . (व्यवधान) ग्राप क्या : जानती हैं ? (व्यवधान) श्रीमती ऊषा मल्होता : मैं नहीं बैठती ग्राप क्या कर लेंगे . . . (व्यवधान) श्री जी असी अद्राचार्य : ग्राप क्या हैं—ग्रापसे जवाब नहीं मांगा जाएगा।

SHAHABUDDIN: SHRI SYED This charge has been proved to be totally unfounded. (Interruptions) I 10 intention of referring to I did it only t₀ support my I hat there seems to be a certain amount of political animus i working in this situation which should not be permitted in a demo-if it is to function decently.

Finally. I would like to refer to the statement made by the Law Minister about Garhwal. I do not understand here this reference to the Allahabad Division or to the

Kumbh Mela. I simply cannot understand this. Garhwal does not lie in Allahabad Division and Allahabad Division is not the whole of U.P. Sir, the great General Elections of 1977 were held in the month of March all over the country at the time of Holi. And now, the Government of UP. has the indecency to say that, because of Holi, they cannot hold it in March. 1982. This is fantastic.

AN HON. MEMBER; Up to November. 1982.

SHRI SYED SHAHABUDDIN: I would like to ask the hon. Minister of Home Affairs and the hon. Law Minister here. When the Government of U.P. pleaded its inability to provide enough and sufficient staff, Police and others, for the purpose of supervision during the Garhwal elections, did it not amount to a confession of the breakdown of law and order? Was it not a confession, was it not an admission? So, did you consider at any moment whether that Government should be dismissed and the President's rule be imposed in U.P.? And today will you consider for dumping the U.P. Government which ha^ not been able to hold elections? ATime bel *Irings*). I will take another minute. The other day I said "To that for long you have been talking about inflation and corruption as being global phenomena. Will the hon. Prime Minister also term su-h incompetence to be a global phenomenon? Otherwise, there is no justification for such an incompetent government to exist.

Mr. Deputy Chairman. Sir, finally I would like to nut a question to the Minister. I ask it in your interest, in the interest of the ruling party, in the interest of the hon. Members of the Treasury Benches, in the interest of democracy in this countr_v to which vou say you are also committed. Will it no't.be wise or could you not try to set at rest the • ap-

prehensions in the minds of the people, the concern felt by them, by standing up today and saying that if the Government of U.P. is not *able to provide the necessary staff, you shall do so and the election shall be held. m the month of June? Otherwise, Sir, I make another prophecy. November 1982 means winter. I just heard a word in the letter which Mr. Advani cited "approaching winter". November means winter would have approached and that will be a justification enough for the Government of U.P-. this incompetent Government of U.P., to stand up and say: No more elections, now it is winter. Will the hon. Law Minister and the Home Minister permit that to happen?

SHRI JAGANNATH KAUSHAL-. Sir, in my submission, the hon, friend who has spoken, $ha_{\rm s}$ given away the entire case of the.

SHRI NARASINGHA PRASAD NANDA: May I suggest one thing? The Law Minister has made the legal position clear. So far as he is c^nicejmed, he has made the legal position clear. Now the Home Minister is there. Other questions could be answered by the Home Minister (*Interruptions*). Sir, the Law Minister is put in an embarrassing situation. He will certainly uphold the Constitution, he "will uphold the rule of law. He will quote the law which is known to us. So, there is. ...

श्री लाल कृष्ण ग्रडवाणी : ग्रगर गृह मंत्री ऐलान करने वाले हैं कि हम फलां तारीख को इलेक्शन करने वाले हैं तो कोई ग्रापत्ति नहीं है।

SHRI NARASINGHA PRASAD NANDA: May I request the Law Minister to sit down and allow the Home Minister to talk?

श्री उपसभापति : गृह मंत्री यहां बैठे हुए हैं, ग्रगर वह चाहेंगे तो कोई रोकेगा नहीं । 2032 RS-8. श्री नर्रातह प्रसाद नन्द : ग्रभी ग्राप ही बोलिए उनको...

श्री **उपसभापति** : सुन रहे हैं । ग्राप की बातें सुन रहे हैं।

श्री नर्रांत्रह प्रसाय नन्य : ला मिनिस्टर को जो कहना था वह कह चुके । उसी को दुहराना, तिहराना है । उसके बाहर तो जा नहीं सकते ।

श्रीमती उला मल्होत्रा : पूरी कोशशि करेंगे आप की समझ में आ ाए

श्री नरिसंह प्रसाद नन्द : मिसेज मल्होत्ना, न श्राप कांस्टीट्युशन समझती हैं, न ला समझती हैं । श्राप कुछ नहीं समझती हैं...(व्यवधान).. बहिन जी, श्राप बैठ जाइए । मैं श्राप को माता जी नहीं कहूंगा । श्राप बैठ जाइए ।

श्री उपसभापति : नन्दा जी, अपने पड़ौसी की भाषा का प्रयोग मत करिए उन के बारे में ।

SHRI JAGANNATH KAUSHAL: Sir, I was saying that the hon. Member who spoke just now... (Interruptions).

MR. DEPUTY CHAIRMAN: Mr. Bhattacharya, you will hav_e your chance. Let him complete.

SHRI JAGANNATH KAUSHAL:* Let me repeat. The hon. Member who has just spoken, has given away the entire case of the opposition. He has stated in so many words that in his judgment the earlier decision of the Election Commissioner, when he countermanded the poll which had been held, was really an excessive decision. He should not have countermanded the entire poll because the dispute was only about a few constituencies or polling booths. If that is sc, then why are you blaming us?

SHRI B. D. KHOBRAGADE; For not holding the elections now.

SHRI SYED SHAHABUDD1N: So you go on denying all the facilities to the Election Commission lor ever.

SHRI JAGANNATH KAUSHAL: It will not be possible to go on answering while we are arguing.

Therefore, what I may submit, and what has already been submitted by me, is that it is the decision of the Election Commission, and number two, again, the Election Commission was satisfied that the situation was such that he could not hold a bye-election.

Now, Shri Nanda has rightly pointed out that I will go on repeating all these things which I have already said and my reason is obvious. If the same questions are being repeated, the answers will be the same: the answers cannot change. The only other thing which my friend has brought to the notice of the House is that he has taken upon himself the role of a seer. He says: "It will not happen, it will not happen, it will not happen". I replied to Shri Advani that I am not a seer at all. The circumstances as they will be, the constitutional authority to judge the circumstances will judge them and will give a decision. So my submission, therefore, is that the entire argument is misconceived. Otherwise it is the Election Commission who is to hold the bye-election.

SHRI LAL (K. ADVANI: The constitutional authority—since it is a legal matter, I may point out—in the case of the Delhi Administration Act, is the Central Government, not the Lt. Governor. The Lt. Governor may report, may not report; but you have to take a decision. So that constitutional authority is vested in the Central Government and not the Lt. Governor.

SHRI SYED SHAHABUDDIN: Giani Ji i_s the boss.

श्री सत्यपाल भलिक (उत्तर प्रदेश): उपसभापति महोदय, माननीय मंत्री जी की बाबत जितना मैं जानता हुं ग्रीर जितना मझे देखने से लगा वे भले तौर गरीफ ग्रादमी हैं भीर एक गलत काम में फंस गये हैं। ग्राज जो महा बहस का सदन में है, यह कोई कानूनी या टेक्निकल मुद्दा नहीं है । सारा मसला जो स्नाज की हकमत है, उनके मिजाज का है. उनकी इच्छाम्रों के म्राधार पर टिका हुआ है । जैसा उनका मिजाज होगा. जैसा वह चाहेंगे इस सिलिसले में करना. वैसा वह करेंगे । यहां कायदे कानून की बात कर वक्त खराब करना है आपका भी और अपना भी और अगर सिर्फ यही बात हो तो जैसा आपने बताया है दिल्ली की मिसाल ले लीजिए । गढ़वाल की बीमारी जो है वह तो ग्रापके गले पड़ी हुई है, पता नहीं उससे आप कब निपटेंगे लेकिन दिल्ली में तो साफ बात है कि मतदाता सूची जो है वह 25 तारीख तक ग्रापके पास कम्प्लीट होगी, 20 तारीख तक का आपके पास आर्डर है। अब इतना ही आप कह सकते थे कि 25 दारीख को मतदाता सूची पूरी होने के फौरन बाद हम इलेक्शन करा देंगे। चंकि मामला राजनीतिक स्तर पर तब होगा कि कब चुनाव होने हैं ग्रौर दलील ग्राप दे रहे हैं कानुनी ग्रीर टेक्निकल । ग्राप सदन को मिसलीड कर रहे हैं। में इस मामले को छोड़ देता हं, इस बारे में आडवाणी जी ने काफी तफसील से बात की है।

मैं, श्रीमन, गढ़वाल की तरफ आता हूं। गढ़वाल में जब पहला इलेक्शन हुआ तो कायदे से चुनाव हो रहा था, लेकिन उसी चुनाव के दौरान कुछ

नादान मंत्री ग्रौर कुछ केन्द्रीय मंत्री वहां पहुंच जाते हैं । बड़े पैमाने पर दूसरे स्त्रों की पुलिस वहां पहुंचती है, गण्डे तत्व वहां पहुंचते हैं ग्रौर हमारे जिलों के भी कुछ लोग वहां गये ग्रीर चुनाव का वातावरण खराव हो जाता है ग्रीर उसी की बुनियाद पर इलेक्शन कमीशन उस चनाव को रहं कर देता है। इसका हमने स्वागत किया । ग्राप कहते कि ग्राप एक बार स्वागत करते हैं ग्रीर एक बार विरोध करते हैं । यह लोक-तंत्रीय परम्परा है, ग्रगर स्वागत लायक बात होगी तो इसका स्वागत किया गया, लेकिन यह बात वहां पर ग्रब खत्म हो गई । इसके वाद इलेक्शन कमीशन चाहता था दुवारा वहां चुनाव हो । उसके बाद सितम्बर में घोषित हम्रा कि नवम्बर में चुनाव होगा । यह भी मिसलीडिंग है ग्रौर सारे देश को घोखे में रखने की बात है गढ़वाल के चुनाव के लिए यह कहना कि चुनाव का इंतजाम करने की स्थित में उत्तर प्रदेश की सरकार नहीं है या दूसरी सरकार नहीं है । यह न सिर्फ सरकार के निकम्मेपन का सुबत है बल्कि देश के सामने गलत तथ्यों को पेश करने का सुबत है । उत्तर प्रदेश का गढ़वाल मंडल ऐसा इलाका है जहां कभी पुलिस की जरूरत ही नहीं पड़ी । कुछ साल पहले तक गढवाल कमिश्नरी का सारा प्रशासन, सिर्फ 600 पुलिसमैन वहां के इलाके में काम करते थे, पटवारी चलाया करते थे । वहां कोई काइम नहीं होता । वहां के लोग बहुत भले और शरीफ हैं। वहां के किसी चुनाव में वाहर से पुलिस या फौज नहीं बुलानी पड़ी। यह विलकुल बेमतलब दलील थी । ग्राप चुनाव हार रहे थे लिहाजा आप ने तत्काल जेल के मिनिस्टर को बुला कर उन से कहा कि 🚅 ल की हड़ताल का मामला जो 10

तारीख को खत्म होने वाला था उस को लटका दो । देहरादून में मजदूरों की कोई संघर्ष समिति थी । वह आप की पार्टी की ऐसी यूनियन है जिस्न को कोई मान्यता प्राप्त नहीं है । मैं इस तफसील में नहीं जाना चाहता । आप ने एक तरह से इस चुनाव को रह कर के जो बहुगुणा के प्रति रुख हैं वह दिखाया और एक तरह से चीफ इलेक्शन कमिश्नर को सबक सिखाना चाहते हैं कि आप कहते हैं कि गलत फोर्स बुलायी गयी। हम दिखाना चाहते हैं कि बिना वाहर की फोर्स भेजे कहीं चुनाव नहीं हो सकता।

जो असल में मुद्दा है उस पर मैं आना चाहता हूं। हिन्दुस्तान का इलेक्शन कमीशन सविधान में पवित्र संस्था है जैसे अदालतें । किस तरह यह सरकार चल रही है? प्रीम कोर्ट या हाई कोर्ट किसी आदमी को कहें कि इस आदमी को फांसी की सजा दो, कत्ल और बलात्कार के मामले में तो ज्ञानी जी कहें कि पुलिस दूसरे काम मैं लगी हुई है, इस ग्रादमी को हैंग नहीं किया जा सकता— ठीक यही सिच्एणन इस मामले मैं पैदा हो गयी । मैं टेक्नीकल पोइन्ट की बात को छोड़ देता हं। हकी कत यह है कि भाज हिन्दुस्तान में जो लोग हक्मत कर रहे हैं --- आप की ही बात नहीं कर रहा-में विना झिझक कह सकता हं-महात्मा गांधी को हम ने देखा नहीं था. आजादी के बाद की पीढ़ी के लोग हैं---कि आज हिन्द्स्तान में सत्तारूढ़ दल में वह लोग हैं जिन के दिमाग मध्ययगीन है, जो विरोधी दल के ग्रादमी को देखना नहीं चाहते, वर्दाश्त नहीं करना चाहते। वही मिजाज है कि बंगाल में चनाव नहीं जीतेंगे तो इलेकशन नहीं करवायेंगे

[श्रः सत्यपाल मलिकः]

हरियाणा में नहीं जीतेंगे तो चनाव नहीं करवार्थेंगे, कर्नाटक मैं जीत सकते हैं तो जब चाहेंगे चुनाव होगा । यह भारी मनिसिकता सामन्ती श्रीय गैर-लोकतन्त्री मिजाज से निकली हुई है । इस लिए इसका टेक्नीकल जवाब देने की कॉलिश मत करिए । जो जबाब दिया गया है. मंत्री जी, वह मेरी जानकारी में उचित नहीं है, उनको अही करने की कोशिज **कर्र । भा**प ने कहा कि चीफ इले*बश*न कमीक्तर जब कहेगा उत्तर प्रदेश में चुनाव करा देंगे । आडवाणी जी ने मंत्री जी का बदान पढ़ कर सुनाया वह किसी मने प्रादमी ने या किसी चालाकी में मंत्री ने बयान दिया हो । लेकिन में मतलो प्रोसोडिंग्स उत्तर प्रदेश की विधान सभा की पढ़कर सुनाना चाहता है। 24 फरवरी को यह सवाल पूछा जाता है उत्तर प्रदेग की विद्यान सभा में । उस सवाल का जवाब जो मंत्री मीज़्द हैं भ्रम्स रिजवी साहब, वह जबाब देते

"चुनाव भाषोग के जिस समय भादेश ्**होंगे भीर जनहित में** तथा प्रदेश की जनता के लिए जब भी प्रशासन उचित समझेगा कि वह अक्षम है च्लाब कराया जायेगा ।"

यह है असली जवाब भाप का । भाप का जो यह कहना है कि चोफ इलेक्शन कमिश्नर जब लिखेगा चनाव करायेगे, इस सिए गरत है कि जिस चिटठी जा भाष ने जवात्र में हवाला दिया है इलेक्शन कमीणन ने हम की बताया है कि उत्तर प्रदेश के चीफ इलेक्टोरल श्रफोसर ने जो अपनी मजबूरियों का पुलिन्दा भेजा है, यह खन्न उत्तर प्रदेश के इलेक्टोरन ब्राफोसर ने चुनाव बायोग के किस खत के जबाब में भेजा था ? मेरी जानकारी यह है कि चुनाव आयोग ने आक्रेडी लिखा या कि बदाइये कि कब चनाव करा सकते हैं । भ्राप का यह कहना गलत है कि जब वह चरहेंगे हम चुक्तव करायेगे । मृख्य चुनाव भाग्रक्त ने उत्तर प्रदेश की सरकार से लिख कर पूछा कि आप कब चुनाव करा सकते हैं और उत्तर प्रदेश की सरकार ने बेशर्मी के माथ मजबूरियों का एक सम्बा पुलिन्टा लिख कर भेज दिया । जो उत्तर प्रदेश की विधान सभा का जवाब है ब्रम्म। रिश्वो साहब का वह बहा मजेदार है भीर खतरनाक भी है। जो लोगतस्व में धास्था रखने वाने लोग हैं वह सुन

''जनहित में तथा प्रदेश की जनता के लिए जब भी प्रणासन उचित समझेगा बह सक्षम है तब चुनाव कराया जायेगा।"

SHRI LAL K. ADVANI: Janhit is equal to Congress (I) hit.

श्री सस्यदाल मलिक: यही है असली जबाद भीर यही है असली मुद्दा । मैं निवेदन करना चाहता है कि हम भाम्सी घरों के लोग जो दारीगायों, तहसीसदारो, क्लेक्टरों के सामने खड़े होने की हिम्मत नहीं करते थे महात्मा गांधी ग्रीर उन की पीढ़ी के त्याम और बलिदान की ददीनंत जो लोकतन्त्र भाषा है उसी का परिणाम है कि ग्राज भाव यहां गुलाब का

फूल लगा कर बैठे हुए हैं, भ्राप के हुक्म से भ्राई, पी. एस. भ्रफसर वर्खास्त हो जाते हैं या तरककी पाते हैं।

इस को अगर खत्म करा दोगे तो हम अपनी बाबत नहीं कहते, आप की बाबत कह सकते हैं कि आप का अस्तित्व खत्म हो जायेगा । ग्राप के ग्रस्तित्व के लिये, इस मुल्क के ग्रस्तित्व के लिये, इस मुल्क को इकटटा के लिये मैं कहना चाहता हूं कि यह जो नफरत है सामने वाले के लिये, यह जा हिकारत की निगाह से देखते हो विरोध पत के लोगों को, यह जो समझते हो कि यह सवाल करने वाले हमसे छोटे हैं, इस मिजाज को ग्राप खत्म करिये ग्रीर जहां चुनाव कराने हैं यहां चुनाव कराइये ग्रीर इस बात का साफ जबाब दीजिये कि फला तारीख को चुनाव कराये जायोंगे । ग्रीर यह कह कर मैं अपनी बात को समाप्त करूंगा कि दिल्ली के संबंध में कोई दिक्कत नहीं है। मार्च की 25 तारीख को एलेक्टोरल रोल पूरे हो जायेंगे । इस के बाद ग्राप कब चुनाव करायेंगे यह बताइये श्रीर मेरा दूसरा प्रकायह है कि जो उत्तर प्रदेश के मंत्री का कहना है उस के दारे में आप की क्या टिप्पणी है और उत्तर प्रदेश के चुनाव ग्रधिकारी ने चोफ-एलेक्शन कमीशन को निस खत के सिलसिले में यह जबाद लिखा है उस की हम जानकारी चाहते हैं।

एक माननीय सङ्ख्यः माननीय गृह मंत्री जी तो जा रहे हैं।

SHRI JAGANNATH KAUSHAL: Sir, there is a division in the Lok Sabha. That is why he has gone. मेरे दोस्त ने इत्तला दी है इस सदन को कि गृहवाल में किसी पुलिसमैन की जरूरत नहीं है । वहां तो बिना पुलिस के भी चुनाव हो सकते हैं। मैं ग्राप से अनुरोध करूंगा कि आप यह इत्तला जा कर एलेक्शन कमीशन को दीजिए और ग्रगर एलेक्शन कमीशन ग्राप की बात मान ले तो एलेक्शन कमीशन को कहिए कि वह चुनाव करा ले । क्योंकि यह तसल्ली एलेक्शन कमीशन को मिलनी व्याहिए । मैंने पहले भी पढ़ कर सुनाया था । जब एलेक्शन कमीशन यह लिखता है---ग्राई एम ग्रेटिस्फाइड, तो यह उस की तसल्ली है, मेरी तसल्ली नहीं है। तो इस लिये ग्रगर गढवाल में किसी ला ऐंड ग्रार्डर की व्यवस्था का सवाल नहीं है और ग्राप की बात वह मान लें तो उस को अख्तियार है, वह एलेक्शन करालें।

श्री सत्यपाल मिलक : जब आप सारे सुबे में पंचायत के चुनाव करा सकते हैं, उस के लिये आप के पास फोर्स हैं तो एक कांस्टीट्यूयेंसी के लिये आप के पास फोर्स क्यों नहीं है, यह मैं जानना चाहता हूं।

श्री सैश्यक्ष सिन्ते रजी (उत्तर प्रदेश):

मैं गढ़वाल की हालत जानता हूं। उस

ठ पंचायत के एलेक्शन्स का कम्पेरिजन न
करें। वहां लोगों को उठा-उठा कर फेंक दिया गया है। ऐसी स्थिति में चुनाव वहां नहीं हो सकते। (ब्यवधान) ऐसी गम्भीर हालात से हम लोग निकल कर ग्राये हैं। पंचायत के शान्तिप्रिय लोगों की बात उनके साथ मत कहिये। (व्यवधान)

श्री पी. एन. सुकुल (उत्तर प्रदेश): जब चरण सिंह का एलेक्शन हो रहा था तो बहुगुणा ने हिन्याणा की पुलिस बुलाई थी। [श्रीपी० एन० शुकुल]

When Mr. Bahuguna was the Chief Minister, at the time of the election of Mr. Charan Singh, he had called the police force.

श्री जी. सी. भटटाचार्य : श्राप उन की बात छोडिये । इस समय आप वहां चनाव कराइये । उन की बात छोडिये। ग्राज के लिये ग्राप क्या कहते \$ 3

भी पी, एन, सुकूल : जा कर चौधरी साहब से पुछिये।

श्री जास्ताय कौशल : इसरी वात, जिस पर बहत जोर दिया गया है हमारे मिल दारा यह वह है कि वह कह रहे हैं कि यह जो चिट्ठी लिखी है चीफ एलेक्टोरल ग्राफिशर ने यह चिट्ठी क्यों लिखी गयी । तो उस का जवाद तो मेरे स्टेटमेंट में मौजूद है । उस में लिखा है कि:

"It is now understood from the Election Commission that the Chief Electoral Officer, Uttar Pradesh nad informed the Commission that it would not be convenient to hold by-election in the said constituency before November.'

तो इस से यह जाहिर होता है कि एलेक्सन कमीशन ने उन की लिखा ग्रीर उन्होंने उस का जवाब दिया ।

श्री संस्थवाल मलिक: एलेक्शन कमीशन ने क्या पूछा, यह तो बताइये ।

श्री चगन्नाथ कौशल : इस के बाद . . .

श्रीलाल कृष्ण द्वाडवाणी । क्या ग्राप इस को अचित समझते हैं कि नवभ्वर 1982 तक कोई चुनाव नहीं होंगे। The whole outrageous attitude is so evident from this.

जनवरी में वह लिखते हैं कि नवम्बर तक एलेक्शन नहीं होंगे । You should react. It is now your own party there. को कोई लिमिट होनी वहानेबाजो चाहिए।

श्री जगन्माथ कौशल : मेरी ग्रदव से दर्खास्त है कि ग्रापका सारा शोर . . . (व्यवधान)

श्रीमती एषा महहोताः बन्द्रः ले --कौन पहुंचा था ... (व्यवधान)

श्री जगन्माय कौशल । ग्रापका सारा शोर उपने खिताफ है जो पिनवर में नहीं है। पिक्चर में इलेक्शत कमीशत है। इलेक्शत कराने के मतस्त्रिक इलेक्सन का अधिनयार कंस्टोटयुशन ने इलेक्शन कमीशन को दिया :

श्रीलाल ५:६ण ग्राडवाणी: उनको ग्रगर स्टेट गवर्नमेंट कहती है कि नहीं कराश्री तो वह क्या करेगा।

श्री जननाथ कौशल: मैं ग्रदने मिर्द्धो से दर्खास्त करूंगा कि एकात दो टेबल जवाब नहीं दियान जा सकता। एक बात यह है कि ग्रपोजिशन मेम्बर यह समझते हैं कि फिबर उन्हीं को है। मुल्क को फिकर उन्हीं की है। डेमोकेसी की फिकर उन्हीं का है। शायद वे ही लोग चुने हुए नुमाइन्दे हैं ग्रीर जो मैसिव मेजोरिटो में उसो प्रोलेस से चुन कर ग्राए हैं उनको डेमोकेसी की फिकर नहीं है। उनको मलक की फिकर नहीं है। यह ग्रजीब हालत है। ग्रपोजीशन वालों को यह वहम ग्रपने दिमाग से निकाल देना चाहिये कि लोगों के चने हए न्माइन्देवे ही हैं। उन्हीं को मल्स की फिक है। जो मेज्योरोटी पार्टी है उनको ज्यादा फिक है। सिर्फ शोर मचाने है, शाउट करने से कुछ नहीं होगा...(ध्यवधान)

Calling Attention re. Delhi Metropolitan's Council

श्री जी० सी० भटटाचार्य । चुनाव कराते क्यों नहीं ? बोलने से कुछ नहीं होगा। ... (ब्यवधान)

SHRI SYED SIBTE RAZI: I think the hon. Member is not behaving properly. I think, Mr. Chairman, you should intervene, (Interruptions)

MR. **DEPUTY** CHAIRMAN; Bhattacharya, I will adjourn the House, I tell you, if you do not hear the Minister. I will not allow anybody. Please hear the Minister. Please take your seat. This is a very sorry state Of affairs. [Interruptions] No, I will not allow. I am sorry. I will have to adjourn the House if the disruptions do not come to an end. (Interruptions) No, no. Please take your seat. I will not allow this. Too often this has been going on.

श्री जगदीश प्रसाद माथुर : जो वह कंस्टोट्य्मन को बात बार-बार कह रहे हैं . . . (ब्यवधान)

MR. DEPUTY CHAIRMAN: Mr. Mathur, I did not call you. Do not record Mr. Mathur. The Minister is replying.

SHRI JAGDISH PRASAD MATHUR; »

MR. DEPUTY CHAIRMAN: The Minister will not reply to Mr. Mathur. Minister, please complete the reply. Do not reply to Mr. Mathur. Minister, please complete now.

श्री जगदीश प्रसाद माथुर:*

MR. DEPUTY CHAIRMAN: Mr. Mathur, everyone knows that he cannot convince you. There is no question like that. Do not worry. You have your point of view. He has his point of view. That is all right.

श्रो मत्युर, ग्रापबैठ जाइये। (ब्मवधान) श्रापटः इम बर्बाद मत करिये। (व्यवधान) ब्रापको ब्रगर कुछ नहीं पता है तो बाहर जाकर पूछ लीजिए (व्यवधान) आप बैठ जाइये।

श्री जगन्नाथ कौशल : इसमें कभी दो राय नहीं हुई । जहां प्रेजीडेंट और गवर्नर लिखा हुन्ना है वह गवर्नर इन कौंसिल है, प्रेजोडेंट इन कौंसिल है। इसमें दो राय नहीं है। (व्यवधान) आप विना वजह गुस्ता हो रहेहैं। मैंने श्रापको गुस्ता होने वाली कोई बात नहीं कही है।

श्री जगदीश प्रसान माथर : डिप्टी चेयरमैन ने . . .

श्री चगन्नाथ कौशल : डिप्टी चेयरमैन ने भी कोई बात नहीं कही। लेकिन स्नाप विना वजह गुस्ता हो रहे हैं। श्राप जरा स्न लोजिए । मैंने जो सब-ग्राटिशल पहकर सुनाया था सिफं एक बात के लिये सुनाया था। बाकी उसमें कोई हेरा-फेरी बाला ग्राग्मेंट नहीं था। ग्रगर हर जगह ग्रादको हैरा-फेरो दिखाई देगी तो कैसे डिबेट चलेगी। (व्यवधान) मैं ग्रापकी किसी वात को विना वजह गलत बात मानने को तैयार नहीं है। श्रापका अपना प्वाइंट श्राफ व्यू है और हमारा श्रपना प्वाइंट ग्राफ व्यु है। ग्रापने ग्रपना प्वाइंट ग्राफ ब्यूरख दिया ग्रीर में ग्र9ना प्वाइंट आफ व्या रख रहा है। मैंने सिर्फ ग्रापने नोटिस में ग्रौर हाउस के नोटिस में म्राटिशल इसलिये पढ़ा था क्योंकि इस अर्दिकल में लिखा हुआ है कि जब कभी कमीशन की कोई रिवर्वस्ट गवर्नर ग्रीर meaning thereby the Central Government or the State Government,

उसको मदद करेंगे। इस ब्रारग्मेन्ट में कोई पता नहीं है। फिर भी मैं कहना चाहता ह कि फाइनल ग्रथोरिटो के सरकम्बटेंरेज को जज करने की इलेक्शन कमीशन में है, मेरे इ. धारगमेंट में कोई फ्ला नहीं हो सकता है।

^{*}Not recorded.

5 P.M.

श्री जीव सीव भटटाचार्य : वयों नहीं है, में श्रभी बताता हं।

श्री उपसमापति : श्री भट्टाचार्य, ग्राप बोच में क्यों बोल रहे हैं। ग्रभो ग्रापको बारो ग्राने वाली है, तब ग्राप बोलिये।

श्री जगन्नाथ कौशल : में ग्रदब से फिर यह कहना चाहता है कि यह बात गलत है कि हम यहां ५र इले≆सन नहीं करा रहे हैं। दिल्लो के लिए भी यह घारगुमेट गतत है क्योंकि पहली बात तो यह है कि इलेक्सन कमीशन को इले स्थन कराना है। यहां पर जो प्रेजीडेन्ट रूत है जब वह रिवोक हो जाएगा तभी इलेक्सन हो सकते हैं। ग्राप एक ग्रन्थाजा लगाते हैं, लेकिन में श्रन्दाजा लगाने की पोजीशन में नहीं हुं। जब तक ले फिटनेंट गवर्नर या सेन्ट्रल गवर्नमेंट ग्रान इट्स ग्रोन मोशन कोई डिसोजन नहीं करते हैं, मेरे लिए कोई भो बात कहना मुश्कित है। मैंने ये फोक्ट्स अपके सामने रख दिये हैं। स्थिति यह है कि ग्रभी की स्थिति के मताबिक इलेक्शन फनांडेट तक इसलिए नहीं हो सकते हैं कि उत्र डेट से पहले रोल्स तैयार नहीं है और अगर रोलन तैयार भी हो जाएंगे तो जब तक कोई फैसला नहीं होता है उस वका तक मैं कुछ भो कहने को पोजी शन में नहीं हं।

श्री सत्यवाल मलिक: श्रीमन्, मेरा व्यवस्था का प्रकृत है। मेरा निवेदन यह है कि माननीय विधि मंत्री जो ने अपनी स्थिति स्थष्ट कर दो है और जो टेक्नीकल बातें हैं वे सामने रख दिये हैं। ग्रव यह साफ हो गंभा है कि गहवाल या दिल्ली के मामले में जब तक कोई राजनैतिक निर्णय नहीं होता है तब तक इले ≆शन नहीं होंगे। यहां पर इलेक्सम्स का होना राजनैतिक निर्णय के ऊपर निर्भर है। सवाल यह पैदा होता है कि अगर एक आदमी के मन में यह बात आ जाती है कि सारे देश में वे चुनावों में हारने वाले हैं तो वह यही

ग्रारगुमेंट एडवान्त कर सकत हैं। लिहाजा यह पोलिटिकल मामला है। इसलिए गृह मंत्री को इसका जवाब देश चाहिए ग्रीर बताना चाहिए कि वे क्यों इन जगहों पर इलेक्क्षत नहीं करा रहे हैं। में गूछना चाहता हूं कि आप गृह मंत्री जो को क्यों भ्रादेश नही देते हैं कि वे इश्हा जवाब दें? ग्रभो स्थिति यह हो रही है कि वहीबातें रिपीट हो रही हैं। कोई नई बात सामने ग्राए, इत्तलिए अप मन्ननीय गृह मंत्री जी की श्रादे*स* दें कि वे ब≒ायें कि श्रामे क्या होने वाला है।

श्री उपसमापति : यह कोई पाइन्ट श्राफ श्रार्डर नहीं है। दूसरी बात यह है कि अगर कोई बात पहले कह दी गई हो तो वह फिर बहु दो जातो है क्योंकि जिसको जो कहना होता है वह वही कहता है, कोई नई बात नहीं बहता है। उन्होंने जवाब तो दे दिया है।

श्री लाल कृष्ण ग्राडवाणी : विधि मंत्री महोदय ने स्थयं कहा है कि सेन्ट्रल गवर्नमेंट को फैसलाकरना है। उन्होंने बहाहै कि मैं इसमें क्या कर सकता है। We address him as the Central Government. इसलिए गृह मंत्री यह बतायें कि सेन्ट्रल गवर्तमेंट 21 मार्च ने बाद दिल्ली में इलेक्सन करा सकते हैं या नहीं । क्या सेन्ट्रल गवर्नमेंट का एसेसमेन्ट यह है कि अप्रैल में इलेक्शन हो सकते हैं या नहीं हो सकते हैं ? वे इस वारे में कुछ तो बता दें...(व्यवधान) । जिस तरह से स्रोलस्पिक गेम्ब के बारे में कहा जाता है कि वे इस साल होंगे या नही होंगे, उसी तरहसेइन बारे में क्या स्थिति है? He can say that.

श्री उपसभापितः : पांचीं बार जो सवाल पूछे गये हैं वे लगभग वही हैं जो एक बार

पूछे गये हैं और वही उनका जवाब भी है। अब आप श्री भट्टाचार्य को सुन लोजिये। वेइस बारे में क्या कहते हैं। Yes, Mr. Bhattacharya,

SHRI SYED SHAHABUDDIN: Mr. Deputy Chairman, on a point of order.

MR. DEPUTY CHAIRMAN; No point of order.

SHRI SYED SHAHABUDDIN: There is a point of order. I think in the speech that Mr. Malik made, one *new* point that came before the House is the statement attributed to a Minister of the Government, of U.P. that elections would be held only when) the Government deemed it fit. I would like the Law Minister, even from a purely technical and legal point of view, to comment on the statement of the U.P. Minister who belongs to his party.

MR. DEPUTY CHAIRMAN: He has heard it. He has heard everything, He has replied to whatever he wanted to reply. Yes, Mr. Bhatta-charya.

SHRI SYED SHAHABUDDIN: What i_s the constitutional validity of that statement?

MR. DEPUTY CHAIRMAN. Mr. G. C. Bhattacharya.

SHRI G. C. BHATTACHARYA; I will start with Mr. Pandey's query. Mr. Pandey asked: is he aware of ^a telegram to the Secretary Of the Election Commission saying that they are prepared to give force? I will only give certain events so that he may be satisfied. I am putting only two questions through you to the Government. Perhaps Gianiji is not

here. में अपनी बात कहने लगा तो होम मिनिस्टर यहां से चले गये। चलिये, कोई बात नहीं। MR. DEPUTY CHAIRMAN; The Home Minister is there.

SHRI G. C. BHATTACHARYA: There are "two things. You referred to 324(6). Do you consider a notification by the Election Commission fixing a date of poll is not a sufficient compliance o>f 324(6)? You have been a senior lawyer. I am also in the legal profession. When the notification is issued, when everything is done under the Constitution, there is something called a working arrangement. You are not new in the Government. You were a lawyer, you have beeh an Advocate-General, a Governor, and are now a Minister. The Constitution works under some working arrangement. Your reply is confined to what the effect is of the telegram to Mr. Ganesan...

SHRI NARSINGH NARAIN PANDEY; You have misunderstood my point...

SHRI G. C BHATTACHARYA; I am ready to correct myself if I have misunerstood the point. I am saying if th₆ notification amounts to compliance of 324(6), in that case, after the election date was fixed by notification and on our request when the Secretary to the Election Commission, Mr. Ganesan, was sent to Garhwal, to counter the rumour-"there will not be any election"—there was widespread rumour by the Congress-I that there will be n₀ elections; then on our request, on our representation Mr Ganesan went there, and after seeing the entire thing, he said that under no circumstances would the election be postponed. Now the question comes; He says that there was some sort of readiness on the part of the UP Government. But then, no less a person than the Chief Election Commissioner himself said that high officials of the UP Government came and requested him not to hold the election on 22nd November, because they are not in a position to supply adequate force. Secondly, the Cabinet in UP passed an unprecedented, shocking,

resolution saying that there is an emergency in UP, that the conditions are such as if the heaven, are falling everything is in danger in UP, so nothing can take place. Nobody can deny this, that it was an absolutely unwarranted and politically-motivated resolution passed with a view to postponing the general election. Everybody knew it and everybody laughed at it, to say that there w_{as} a mini-emergency....

श्री पी॰ एन॰ स्कूल : उन समय जेल इम्स्लाईज को स्टाइक चल रही थी। ...

श्री जी० सी० भट्टाचार्यः वहां यह कहा जाता था कि मिनि इमर्जेन्सो है। पर श्रापने भो कई दका इमर्जन्सी में, 1967 में पुकुल जो, ब्राप मुझे न बताइये, ब्राप पूरी स्ट्राइक करा रहे थे। उत्र वक्त भी इलेक्शन हुए थे ग्रापके। कम से कम ग्रापको नहीं कहना चाहिए। 1967 में आप स्टाइक करा रहे थे, स्टेट गवर्नमेंट वे इमालाईज की । छोड़िये, हम और भ्राप जानते हैं। हम बात करेंगे। आप हमें जानते हैं और हम आपको जानते हैं। पुनिये स्कूल जी, ग्राप जरा शांत रहिये।

Then I want to ask the Law Minister; What has happened to that notification and the Chief Election Commissioner's effort to get the election conducted and his effort to send the Secretary to the Election Commission to Garhwal? How is it that when he said there will be no postponement of the election, gome high officials come and say that we will not be able to provide adequate force? Then there is the Cabinet resolution declaring a miniemergency in UP. In that order itself "the Chief Election Commissioner said, "I have no independent machinery to hold the election. I will have to depend on the Executive. The Executive did no* provide me with the adequate force". This was his. version. I_n that case how do you take recourse to 326 to justify postponement? Every time

you are repeating 324 and Chief Election Commissioner. This is the mantra that you ar_e repeating. There is a working arrangement for conducting election. Our party has demanded that there should be an independent machinery at the disposal of the Election Commission go that these difficulties do not arise. The Election Commission ha_s mad_e many suggestions. But you ar_e sitting tight ove_r them. Therefore, it is absolutely incorrect to say that everything dependg on the Election Commission because Election Commission cannot do everything. And the Executive find_{a s}o many excuses which are absolutely unreal and which are made with a motive of not allowing Mr. Bahuguna to enter the Parliament.

SHRIMATI USHA MALHOTRA: Why?

SHRI G. C. BHATTACHARYA: Ask your leader.

SHRIMATI USHA "MALHOTRA: What is there to be afraid of him?

G. C. BHATTACHARYA: Your leader is afraid of him and your Government is afraid of him. And what does your leader say? She says that the opposition welcome_s one decision of the Election Commission and dOes not welcome the other decision. That i_s not I have explained question. how th_e Election Commission has to depend the Executive. There is a working arrangement so far a_s the Constitution \bar{i}_s Unless the Executive helps concerned. the Election Commission, no Election Commission can function because they have no independent machinery at their disposal. They have to depend on cooperation from the Executive. In this case *hat cooperation is absolutely lacking because the head dt the Executive is afraid of Mr. Bahuguna entering parliament . . . (Interruptions).

SHRIMATI USHA MALHOTRA: This is absolutely incorrect.

and Bye-election in

Garhwal constituency

SHRI G. C. BHATTACHARYA: The people in this country and outside know that you have malice towards Mr. Bahuguna and you have animug against him. You do not like him to enter Parliament. . . (Interruptions).

SHRI P. N. SUKUL; We have no animus against your leader, Mr. Bahuguna.

SHRI G. C. BHATTACHARYA: You may have animus against Mr. no Bahuguna. But your leader has. Whatever it is, what has the people of Garhwal done to you? We have only a five year term in the Lok Sabha. About two years are nearing completion. And there is no election and for 8 lakhs of pople of Garhwal there is no representative in the Parliament. And it is in a borde_r State. We are gupposed to have Parliamentary democracy in our country. But there is no representative to represent Garhwal in the highest forum of this country. They cannot expresg their difficulties and mention their grievances in the Parliament. have deprived 8 lakhs of people of this opportunity. This ia very serious. Do not go by their gimmickry. Try to understand About 8 lakh_s ^{0I} people are the situation. feeling neglected and alienated in a sensitive area. You have already alienated people on the eastern border and that region is on fire today. If you do the same to this border area, it will spell danger to the security of the country and to national integration of this country. National integration and unity of the country are very, very valuable Sir, in that case, that the postponement of the Garhwal election is an anti-national act, it is a treachery and it is a betrayal and I would gay, you are guilty of anti-national acts. (Interruptions).

SOME HON. MEMBERS: No, no.

SHRtl G. C. |BHATTACHARYA: By postponing the elections there, you are posing a danger to the security of

the country, you are undermining the security of the country, you are undermining the unity of the country and you are undermining the national integration of the country. Because of you_r opposition t₀ on_e individual, that is, Mr. Bahuguna, you are creating this condition in this country. Sir, can it be allowed, in this august House, the disintegration of this country? I would like to ask the honourable Members House whether running down the Of thi_a security of the country can be allowed. What have these poor people of Garhwal done? This is what I want to know. Why have they been deprived of their representation in Parliament? Can you cite a single example from anywhere in the world of a country treating the people of one area, and that too a border area, like this and depriving them of their representation in the highest forum in the Sir, the Prime Minister, in her reply country? to the Motion of Thanks on the President^ Address said the other day that that She has not given a Opposition shows animus. single example to show that the Opposition has against her. But I am giving you only one example now and it is this has animus, against of individual and is Mr. Bahuguna, one individual who is leading a party. I am only asking whether she can point out any demonstration of animus by the Opposition. Can the leader of a country, can the leader of a Government, can the Prime Minister of a country, because of her animus towards an individual, do something that will lead to the destruction of democracy? This sort of an act will lead to the destruction of democracy, disintegration of the country, and would endanger the security of the country. It is an anti-national act. Therefore. Sir, I demand here and now that there should be an assurance immediately that the Garhwal poll will be held on such and such date. question of the State Government here because they say, '•The President or the Governor, etc.,

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[Shri G. C. Bhattacharya]

etc." Because this concerns the future of parliamentary democracy in this country, they have to give an assurance today that if anybody asks for assistance, the Central Government will give-the Central Government must give the assistance—any that the Delhi and the Garhwal poll would be held.

SHRI NARSINGH NARAIN PAN-DEY: Sir, my name was taken by Mr. Bhattacharya. I want to clarify one thing. If he has not understood me, he should understand me. (Interruptions). On what Mr. Advani said, I intervened an^ clarified and my clarification was that when the UP Government said that they were engaged in so many things, and if the Election Commission thought that they should employ outside force, for the purposes of election, they should do s° and then the Secretary to the Commission already wrote to the State Government and, accordingly, the forces were sent. This is what I wanted to clarify. I said this last time also when the Garhwal election question was debated here. Sir, Mr. Bahuguna wants to create a situation taking the name of the Prime Minister and I should warn him. (Interruptions).

SHRI G. C. BHATTACHARYA: What can you do? She is responsible for (Interruptions). She alone is responsible because she is biased against individual in this country. (Interruptions).

SHRI NARSINGH NARAIN PAN-DEY: Let Mr. Bahuguna contest from any of the other constituencies in U.P. (Interruptions).

MR. DEPUTY CHAIRMAN: Mr. Pandey, do not disturb please. Let the Law Minister reply now.

SHRI NARSINGH NARAIN PAN-DEY: He should be satisfied to contest from any one of the many constituencies in UP.? (Interruptions).

MR. DEPUTY CHAIRMAN; That will do, Mr. Pandey.

SHRI NARSINGH NARAIN PAN-DEY: Sir, what can Mr Bahuguna do. He is only a small fry. And. Sir, he wants to take advantage of the situation. (Interruptions). He is only a small fry. Don't try to talk on his behalf. (Interruptions). You have gone from one line to another, and you are talking. You want to preach from the highest forum. (Interruptions). You want to talk all kinds of things. (Interruptions). I am prepared to contest from any of the constituencies in U.P. What are we afraid of? You are only a small fry. Don't talk like that here. (Interruptions).

MR. DEPUTY CHAIRMAN: That will do, Mr. Pandey. Let the honourable Law Minister reply now.

SHRI JAGANNATH KAUSHAL: Sir,... (Interruptions)

MR DEPUTY CHAIRMAN; Let the Minister reply. Please do not disturb. I think it is more than sufficient. (Interruptions).

श्रीमती उषा मस्होता : उनके नाम पर जाते हैं जब भी जीते हैं (... अयवधान)

श्री जे॰ के॰ जैन (मध्य प्रदेश) : सर, भट्टाचार्य जी ये भूल गये कि बहुगुणा जी घटनों के बल पर चलकर आये थे, रोते हए बाये थे, बांखों से बासुं निकालते हुए आये थे। भल गये ? आज ये बहुगुणावादी बनते हैं ... (व्यवधान) बहगुणाबादी बन रहे हैं ... (ध्यवधान)

श्री उप सभापति : क्रपा करके बैठ जाइये । उनको जवाब देने दःजिये।

(intemipnons)

SHRI JAGANNATH KAUSHAL: Sir, I will very humbly say that I do not have that much lung power. I will try to say in my own way that this bogey which is being raised that we are afraid of Mr. Bahuguna—well,

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I have already replied. But if you go on repeating the same argument that Mr. Bahuguna comes the Heavens will fall, the majority might change, he mav become the leader of the nation or the country, I have nothing therefore, say. And, the only which my friend opposite argument raised was that there has to be a working arrangment, and he savs that the working arrangement is that unless proper arrangements or proper force and proper staff and security arrangements are placed at the dis posal of the Election Commission, the Election Commission may not be in a position to hold the elections. Well, nobody can again fight with the accep ted propositions. But has the Elec tion Commission ever approached the Central Government? Has the Cen tral Government ever denied the Election Commission... (Interruptions).

SHRI G. C. BHATTACHARYA: Nobody considers... (*Interruptions*)

SHRI JAGANNATH KAUSHAL: It is a very difficult matter... (*Interruptions*) If you do not want me to meet your argument, then I have nothing fresh to add. Otherwise my respectful submission to the House is.- (*Interruptions*)

MR. DEPUTY CHAIRMAN: He is not interested in th_e reply. (Interruptions) .

SHRI JAGANNATH KAUSHAL: If he is not inclined to listen to me, I sit down. (Interruptions)

SHRI G. C. BHATTACHARYA: I know what reply he will give. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Rajan.

SHRI PATTIAM RAJAN; So far as the people of Delhi ar_e concerned, election is due for the last two years. In his reply the Minister has stated that here the election did not take place because the election process that

has been going on is not yet complete. That is the statement made by the Minister. I would like to know from the Minister, what is the reason... (*Interruptions*)

MR. DEPUTY CHAIRMAN: Please allow him to speak.

SHRI PATTIAM RAJAN: What is the reason for the delay in conducting the election before the election process starts. and I would like to know from the Minister, if the election process is completed, whether the Centra] Government will direct the Lt. Governor to conduct the election as soon as possible. I am not a legal expert. I am not able to understand the legal implication of the words used, namely, "...on the basis of the recommendation of the Lt. Governor at that time". Here so many times that Order has been extended. At the time of the extension, had the Lt. Governor of Delhi written to the Central Government not to conduct the election at that time? If so, what were the reasons stated by the Lt. Governor at that time?

Regarding the election in Garhwal, Sir, the Minister in his reply has mentioned so many elections—elections for Block Development Committees, Zila Parishads, Gram Panchayats, and so on. We all very well know that since 1952 Parliamentary elections and State elections have been held Assembly together. But here, is the Government satisfied with what the Election Commission has stated? I am not saying about the Central elections. I would like to know whether the Minister is satisfied with the statement here. The statement here says that because of the Zila Parishad and Panchavat elections Garhwal one election cannot be conducted. From 1952 onwardes till 1977 the Parliamentary and State Assembly elections were held together. Till 1977, they were held together. Byeelections or elections took place at the same time. But here he says like this. You can-

[Shri Pattiam Rajan] not satisfy the people of this country \ with this kind of statement. Therefore. I would like to ftnow the reaction of the Central Government on this statement. Whether it is proper or not, I would like to know. When will this election of Garhwal take place? (The people of our country are asking whether the election will take place at all or not. Can the Minister given an assurance to the people of this country through the House, that the election of Garhwal will take place as soon as possible? But according to the statement, it will not take place before November, 1982. Till November, 1982. you have some business for the Election Commission. But I would like to put a specific question to the Minister. Suppose the Election Commission fixes a date because according to the Law Minister and according to the Central Government, the Election Commissioner is to decide the dale, the Election Commissioner is to lix the date. 1 would, therefore, like to ask this question, if the Election Commission fixes date lor

Garhwal election. I would like to know from the Minister whether the Minister or the Government will give an assurance to the House that the Garhwal election will be held on the same date which the Election Commission announces? Last time, we know very well that the election was postponed because of the inability and inefficiency of the State Government. I would, like to know whether the Central Government will direct the State Government that whenever the Election Commission decides to conduct the election, the State Government will supply all sorts of help, including the Forces to conduct the elections. I want the Minister to answer these questions.

SHRI JAGANNATH KAUSHAL: The questions are being addressed again to a wrong quarter. The whole discussion is going round and round. My reply contains an answer to all the queries. You say, the letter which has been referred to as the

letter of the Chief Electoral Officer, does it satisfy the Minister? It has to satisfy the Election Commission. You are confusing the Election Commission with the Minister. The U.P. Government has written a letter...

SHRI PATTIAM RAJAN: You are speaking in legal terms.....

SHRI JAGANNATH KAUSHAL: How can I give an answer to a letter which is addressed to the Election Commission? My reaction may be any. The reaction has to be of the Election Commission. And that is why the Election Commission has two statements before it and the Election Commission is trying to come to a conclusion. So far as the assurances are concerned, hypothetical assurances are always there. But to say, once he fixes a date' and the circumstances are such that there may again be some difficulty, you are trying to say, the deciding authority should not take into consideration the situation prevailing. Hypothetical questions can be answered in a hypothetical way. That is why I said so.

AN HON. MEMBER; You are not going to hold the election.

SHRI JAGANNATH KAUSHAL: That is why I said so. Duties have been assigned under the Constitution and it is expected of all Constitutional authorities, including the Central Government, to discharge their duties (Interruptions).

SHRI JAGDISH PRASAD MA-THUR: That means that the deciding authority is the Central Government, represented by you.

श्री राम पूजन पटेल (उत्तर प्रदेश) : श्रीमन, मैं गढ़वाल सहलेक्शन के वारे में प्रपत्ते कुछ विचार रखना चाहता हूं। मेरे बहुत से साथियों ने अपनी बातों को सदन के सामने रखा। हमारेबिध मंत्री जो ने अपनी दर्ला स्वतंत्रों से सारी वातों को स्पष्ट बता दिया, बहुत तर्कसंगत बात कही कि चनाव हम क्यों नहीं करा

सकते हैं । हमारे सामने कुछ समस्यायें है, उनको सदन के समक्ष उन्होंने प्रस्तुत किया लेकिन हमारे विरोध के बहुत से साथियों ने संविधान की बातें कहीं। हमारे ग्राडवाणी जी ने भी संविधान को बात कही कि संविधान के अन्सार चुनाव नहीं हो रहा है। प्रजातंत्र की रक्षा नहीं हो रही है। लेकिन में समझता हूं कि प्रज्ञातंत्रका जो नाम ग्राज ले रहे हैं, वे जो बहत जोर से शोर मचाते रहे हैं, उनको याद होगा जब देश में 1977 में जनताने कांग्रेस पार्टी को बदला था, उस समय प्रजातंत्र को ये लोग मूल गर्दे थे । देश की आर्थिक सामाजिक और राजनीतिक क्षेत्र में किस हद तक इन्होंने अस्थिरता पैदा कर दो थो जिसके कारण दे लोग ग्रापस में लड़ हर देश को बरबाद किये ग्रौर छिन्त-भिन्न बिर्दे। उसके बाद देश में श्राम चुनाव हुए । उसके बाद श्रीमती इंदिरा गांधी ने ग्राकर जनता का विश्वास प्राप्त किया ग्रीर सत्तारूढ हुई । तो मैं यह जानना चाहता हं कि देश की राजनीतिक, सामाजिक ग्रीर आधिक विषमता जो पैदा कर दी गई थी. सबसे पहली जिम्मेदारी सरकार की उसको संभालने की थी ग्रौर इस देश के अन्दर श्रोमतो इंदिरा गांधी ने उसको संमातने का बोड़ा उठाया।

श्रोमन्, इस देश के अन्दर जिल्ला सोना श्रोमती इंदिरा गांधी ने रखा था उसको इन्होने बेचा। चोनी का निर्यात ...(स्यवधान)

श्री हुक्मदेव नारायण यादव (विहार) : यह गढ़वाल चुनाव हो रहा है ?

श्री राम पूजन पटेल : बही मैं बता रहा हूं कि चुनाब क्यों नहीं हो रहा है। पहले हमें अपनो आर्थिक स्थिति को ठोक करना है, सामाजिक विषमता को जो ब्रापने पैदा किया है उसको दूर करना है और उसके बाद चीनों का नियित बन्द जो जनता पार्टी ने किया ब्रौर गन्ने को खेतों में रूकवा दिया, उसकी समस्या को दूर करना है।

श्रीमन्, ये प्रजातंत्र की बात कर रहे हैं। ब्रापक मालम है कि श्रीमती इंदिश-गांधी जब चिकमंगलूर से चुनाव जीतकर आई उसके बाद इन लोगों ने उनकी सदस्यता समाप्त कर की, ब्राज वह चुनाव करने की बात कर रहे हैं। बहुगुणा जो से किसने कहा कि त्यागपत दीजिए। उनके अन्दर इतना चरित्र था तो जनता पार्टी के समय उन्होंने जब वे चौधरी चरणसिंह के साथ गये थे तब त्यागपत क्यों नहीं दिया । तब उन्होंने त्यागपत्र दिया होता तो मैं मान लेता कि उनके ब्रन्दर चरित्र है। लेकिन उस समव त्यागपत नहीं दिया ग्रोर ग्राज चारों तरफ घुमघूमकर गढ़वाल के चुनाव को बात कर रहे हैं। गढवाल की पोठ में अगर किसी ने छुरा भोंका है त) वह कांग्रेस पार्टी ने नहीं, उन्होंने भोंका है। कांग्रेस पार्टी का दिमाग बहत साफ है कि रामय बाने पर चुनाव होगा। इसमें दो बातें नहीं हैं। हमारे बहगुणा जो जैसे हैं, जिस नाम से प्रदेश के लोग उनको प्कारते हैं वह सभी जानते है। . . (व्यवधान)

वह आप लोग समझ लीजिए ।
लोग उनको राजनीति का पक्की खिलाड़ी
मानते थे । आप जानते हैं कि बन्दर
जानवरों में बहुत चालाक होता है ।
लेकिन जब मदारी उसको पकड़ लेता है
तो चारों तरफ उसको घुमा-घुमाकर
नचाता है । बहुगुणाजी ने ताव में
आकर इस्तीफा दे दिया, और लोगों ने
इस्तीफा नहीं दिया तो वे इधर-उयर

घुमकर चारों तरफ आज इस प्रकार की बातें करते हैं।

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मान्यवर, जब जनता सरकार बनी, उस समय उत्तर प्रदेश के संभ्रांत ग्रीर माननीय नेता चन्द्रभानु गुप्त जी थे जिसका लोग लोहा मानते थे । उनके पीछे हम सब इक्ट्ठा हो गये । सन 1974 में जब वह चुनाव हार गये तो उन्होंने बहुगुणा से पूछा कि मझे कैसे हराया । उन्होंने कहा कि स्नापका भाग्य तो पिटारी में बन्द है। वह प्रदेश के मख्य मंत्री थे। वे बहुगुणा जी इस तरह से काम करने वाले हैं, उनकी आज आप लोग दहाई दे रहे हैं । आपको मालम है कि 1973 में जब चुनाव हुआ तो वह कैसे जीते थे । हमारे तीन चार मित्र थे जो सोशलिस्ट पार्टी के साथ थे ग्रीर इंदिरा जी के साथ ग्राये थे। तो भाषण करने के बाद सब कहते थे कि ये सोशलिस्ट कितना उपद्रव करते थे।

बहगणा जी नहीं चाहते थे कि चनाव जीतें, नतीजा यह हुआ कि चुनाव हार गये। वे हमारे यहां आये, हम ने कहा कि हमारे यहां बहुगुणा जी की जरूरत नहीं । सब को घोखा देते रहे। संयोग से यहां इन का पैर फिसला, अब पछता रहे हैं। इन के घोखें की बात कह रहा हं तो बहुत से लोग सोचेंगे कि क्या कह रहा हूं। मैं आप को बता रहा हूं कि सब से पहले इन्होंने धोखा दिया अपने घर में । (यवधान) दूसरा घोखा दिया

SHRI B D. KHOBRAGADE: Is it relevant. Sir?

SHRI G. C. BHATTACHARYA: These are personal allegations which are being made. \ will also make personal allegations against the Prime Minister. I am warning him... (Interruptions). You allow him to make these personal allegations then I will also make personal allegations . . . (Interruptions). Sir, if you do not stop him, you will be doing a wrong thing. I will also make allegations, and I should be allowed. This is Garhwal elections which is being discussed. Sir, I should also be permitted then to make such personal allegations. When they have got no other arguments, they do it like this ... (Interruptions).

थी उपसभापति : ग्रपने को विषय से सम्बन्धित रखिए ।

SHRI G. C. BHATTACHARYA: Mr. Minister, you have no arguments and your party Members are abusing. This is how they do it.

इन के पास आर्थमेंट नहीं है, इस लिए गाली दे रहे हैं।

श्री राम पूजन पटेल : जो जैसा कर्म करता है.. (ब्यवधान) कांग्रेस में इन का जन्म हुआ ...

श्री संयद शहाबहीन : पोइन्ट ग्राफ ग्राडर । मैं ग्राप से ग्रजं करना चाहता हं कि हिन्दी में 'धोखा खाने' और 'धोखा करने' में बहुत फर्क है । यह मैं समझ सकता था अगर मुद्धाज्जिज मेम्बर यह कहते कि बहग्णा जी ने धोखा खाया, लेकिन वह कह रहे हैं कि धोखा किया।

कई माननीय सदस्य । घोखा दिया।

श्री सैयद शहाबहीन : धोखा दिया--में समझता हं कि यह गैर-पालियामेंटरी है। ग्राप गौर करें।

श्रीमती एवा मल्होता : घोखा दिया. कइयों को दिया ।

श्री उपसभापति : जो विषय है उस सम्बन्ध में कोई सवाल हो तो पृष्ठ लीजिए । इस तरह से घाक्षेप करेंगे तो बहुत समय लगेगा । अनावश्यक बात मत करिए । जो प्रश्न है उस को पूछ सकते हैं। 257

श्री राम पूजन पटेल: कांग्रेसपार्टी में थे या नहीं थे ? कांग्रेस पार्टी इन का घर था । श्रीमती इन्दिरा गांधी को छोड़ा । मैं कह रहा था कि कांग्रेस पार्टी को घोखा दिया, जनता पार्टी में मोरारज़ी को घोखा दिया, उस के बाद जगजीवनराम को घोखा दिया, उस के बाद जगजीवनराम को छोड़ा, चरण सिंह के साथ हुए, फिर इन्दिरा जी के साथ ग्राये, इन्दिरा जी को फिर छोड़ कर गये । हर जगह यह लोगों को घोखा देते गये...

SHRI NARASINGHA PRASAD NAND A: I am on a point of intervention. What has happened is, the whole debate has now turned to something else which was never the object. May I request you to please adjourn the House? It is Private Members' day; we do not sit beyond 5 O'clock; but since the matter is important, we are sitting. But the debate has come to a level, where the Minister has given no fresh information, nor can there be a fruitful discussion.

श्रो जो० सी० मट्टाचार्यः ये जी भट्टकर गाली देलें, लेकिन हम को भी मौका दीजिए ।

श्री राम पूजन पढेल : मैं तो यही कह रहा हूं कि जो जैसा करता है वैसा पाता है । गढ़वाल में जा कर गुंडागर्दी मचायी । पहली बार जब चुनाव स्थिगत हुए तो उन का कांग्रेस से सम्बन्ध नहीं था । बहुगुणा जी ने स्वयं जा कर चुनाव स्थायुक्त के पास दलील पेण की कि चुनाव गड़बड़ हुआ, खुद उन्होंने कहा, अखबार में आया, रेडियो पर आया जब कि हम लोग अच्छी तरह से जानते हैं कि ऐसो कोई बातें नहीं हुई । बहुगुणा जो ने स्वयं ग्राने ढंग से आतंक, वदमाशी सब की, लेकिन स्वयं जब देख लिया कि

चनाव हार जायेंगे तो चनाव ग्रायक्त के सामने पेश हुए ग्रीर उस के बाद चनाव रह हुआ। । तो मैं कहता हं कि किसी मुल्क का कोई भी विरोधी आदमी नहीं होगा जो चुनाव रह होने पर बधाई देगा । कैसे इन्होंने चुनाव रह होने का स्वागत किया । यह स्पष्ट है कि इन्होंने चुनाव रह कराया केवल कांग्रेस को बदनाम करने के लिए । इन के पास श्रीमती इन्दिरा गांधी के खिलाफ बोलने का कोई मुद्दा है नहीं क्यों कि इन्होंने ऐसा कोई काम नहीं किया है जो जनता के सामने ग्राया हो । वाद मान्यवर. दवारा चुनाव हुए तो हुम लोग यहां से जाने के लिए तैयार थे लेकिन शाम को मालम हम्रा कि बहगुणा जी ने अपने कार्यकर्ताओं से कह दिया है कि चुनाव स्थगित हो जायोंगे, आप लोगों को जाने की जरूरत नहीं है। तो उन को कैसे पहले सूचना मिल जाती है। इस का मतलब है कि उन को कहीं न कहीं से शक्ति मिलती है। कोई नकोई एजेंसी है कि जिस से यह गड़बड़ी होती है ग्रीर जो सरकार को बदनाम करना चाहती है । मैं चाहंगा कि यहां के संसद सदस्य अपने दिल और दिमाग को ठीक करके काम करें ग्रीर माननीय मंत्री जी ने जो अपने तर्क पेश किये हैं वह सर्वमान्य हैं ग्रीर चुनाव अपने उचित समय पर ही होने चाहिए।

श्री **उपसमापति** : ग्राप को कुछ कहना है।

श्रीजगन्नाथ कौशलः जी नहीं।

SHRI B. D. KHOBRAGADE. Mr. Deputy Chairman, Sir, I would first refer to the Delhi Metropolitan Council elections. The hon. Minister has given the excuse that the electoral Council

[Shri B. D. Khobragade] '

rolls 'will have to be revised, the reason being that there has been large-scale migration of population to new colonies in Delhi. My first question is, why were not the electoral rolls revised in the last two years? The Delhi Metropolitan Council was dissolved by the President on £he 21st March, 1980: It is now nearly two years time. If the Government was so keen in holding the elections to the Delhi Metropolitan Council. I think, Government could have revised the electoral rolls within the first six months and they could have held the elections in December. 1980, or, in January, 1981. Therefore, my first question is, why the Government did not take any interest in revising the electoral rolls a., early as possible? The hon. Minister has just now stated that the process of revising the electoral rolls will be completed on the 25th March, 1982. and that the electoral rolls will be published on the 25th March. What is the difficulty now before the Government in holding the elections immediately after the electoral rolls are published? I think, the election proce. i can start in the 'first week of April; issuing the notification, inviting nominations, filing nomination papers, scrutiny and withdrawal: thewhole election process can be adjusted and I think, there should be no difficulty at all in holding the elections in the first week or in the second week' of May. I would like to have a categorical assurance from the hon. Minister that they will immediately hold elections, at least, to the Delhi Metropolitan Council. I would like to have a reply to this question from the hon.

In regard to this matter, an impression is gaming ground. Delhi is the capital of this country; a metropolitan city. The ASIAD is going to be held here in November-December this year. Sportsmen from various parts of the country and from abroad will be visiting Delhi during this period. The Government doe., not want that there should be an Opposition Party in power in the Delhi Metropolitan Council when the ASIAD is being held and that is why, the Government is not willing or is not prepared to hold elections in Delhi. This is the impression among the people. I would like to know from the hon. Minister whether this impression is correct or not. Did the Government want this? Is the Government under the impression that there would be an Opposition Party in power in Delhi, in the Metropolitan Council when the ASIAD is to be held and that is why, the Government is not prepared to hold the elections.

So far as Garhwal is concerned, the reason which has been given is that the Election Commission has not fixed the date. Government, whether it is the Government or it is the U.P. Government, does not want to extend any help or co-opei'ation to the Chief Election Commissioner. They only want to shift the blame on Election Commission. The hon. Minister has said that the Election Commission has not fixed the date and that is why, the Government is not in a position to hold the elections. I need not repeat the points that have been made here. I need not repeat the information that has been given to the The question was discussed here November also when the elections were postponed. U.P. Government had informed the Election Commission that the Government was unable to provide the necessarv staff required to conduct the elections peacefully and to maintain law and order during the elections. That is why the Election Commissioner was compelled and constrained to postpone the elections. Even now why is the hon.. Minister not prepared to categorically say that the 'Government is prepared to give the necessary police force to mair>-tain law and order during the elections and to conduct the elections peacefully? Now the hon Minister has said in statements-he has quoted the letter of the Chief Electoral Officer—that Holi is there. Now

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Holi will be over on 9th and 10th. The Kumbh Mela, I am told, is also over. Alter that he has referred to the elections for the Block Development Committees, Zila Gram Panchayats. etc. May I ask the iion. Minister whether it is so important for the Government to held elections for U.P. Gram Panchayats and Block Development Committees and postpone election to the £^bha from Garhwal constituency? Even if the U.P. Government is interested in holding these elections to Giarn Panchayats and Block Development Committees in U.P., Heavens are not going to fall if these elections are postponed in Garhwal district and you hold Lok Sabha election from Garhwal constituency. If you do not have the necessary police force to conduct elections peacefully, postpone the elections for Gram Panchavats, Zila Parishads and Block Development Committees to November and Lok Sabha election to Garhwal Why don't you do that? What constituency. is the harm in that? You have been postponing elections from Garhwal constituency since last year. What harm would be done if you postponed the Panchayat, Zila Parishad and Block Committee elections for Development Garhwal and adjoining districts? There will Impression be no harm. is gaining ground in this country that wherever the Congress (I) feels that the party is losing elections, they do not want, to hold emotions. Whether it is the Delhi Metropolitan, whether it is the Garhwal Lok Sabha constituency or the Bengal Assembly elections. You to postpone tried West Bengal elections by creating all kinds of obstacles. These obstacles are now removed by the Supreme Court. I would like to know from the hon hold Minister; Are you going to elections to the Assembly in West Bengal or not? If not, why? These are my specific questions. Please note that India is a democratic country. We are wedded to democracy and socialism. If you are afraid of facing the people, afraid of holding elections, it amounts to the fact that you are

not democrats, you are against democracy. Therefore. I would like to have answers to these three or four questions raised by me.

SHRI JAGANNATH KAUSHAL: My esteemed friend at the end asked me about the West Bengal elections. My only answer is that we are not at that matter. That is not a matter at issue.

SHRI B. D. KHOBRAGADE: My question was that wherever the Congress (I) feelg that the party is likely to lose elections, you are not holding elections, whether it is the question of Delhi Metropolitan, whether it is the Garhwal constituency or the West Bengal Assembly elections.

SHRI JAGANNATH KAUSHAL: I deny this charge.

SHRI B. D. KHOBRAGADE: Then hold elections.

SHRI **JAGANNATH** KAUSHAL: Again the trouble is, when my answer does not suit you you get up, and when your point does not suit still I keep on sitting. Therefore, my submission again is, he has raised two questions; otherwise the same questions have been raised by other hon'ble friends. One is, "why didn't you revise the electoral rolls earlier?" Well, I have again ;he pet answer: "we are nobody to revise the electoral rolls; it is Election Commission which is doing it." An impression has gone round to identify us with the Election Com mission. Election Commission is not the Government. Election Commission independent body The Election Commission functions ii its discretion, judgement- according to its best light.

The only other question he has asked is, if we hold the elections, the Opposition parties are bound to come into power. This question has been raised again and again. This is something where any prophecy...

SHRI B. **D.** KHOBRAGADE: 1 want to know whether you will hold the election..., in April/May or not.

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SHRI JAGANNATH KAUSHAL: ...you can hazard. I cannot. But if you ask an opinion and guesswork, I think your assessment is wrong.

SHRI LAL K. ADVANI: It is no* a prophecy; it is a very specific case. In this particular case, the Central Government is responsible. If it says, "any time after the 2f>th of March, whenever the Election Commission decides, we are willing to hold the elections," it would be fine. The Election Commission only fixes the final date, but essentially it is in consultation with the executive. So he cannot put the whole responsibility on the Election Commission.

We hold that the non-holding of elections in Delhi and Garhwal is a deliberate and calculated subversion of the electoral process and therefore we expected him to assure u_s that at least now the elections will be held at such and such date. As he is not willing to give that assurance and has evaded the question, I would, on behalf of the entire Opposition, register our protest against the Government's attitude and say that this is

wrong, this is anti-democratic, this is antipeople, this is trying to deprive the people of their right to vote and denying them a right of representation and, therefore, I would like to protest and we walk outfrom the House.

SHRI G. C. BHATTACHARYA; We all join in support of Mr. Advani and walk out from the House.

(At this stage, some Hon. Members left the Chamber).

MR. DEPUTY CHAIRMAN: There is no point in this.

श्रव सदन की कार्यवाही सोमवार, दिनांक 8 मार्च, 1982 की प्रातः 11 बजे तक के लिए स्थागित की जाती है।

The House then adjourned at fifty-two minutes past five of the clock till eleven of the clock on Monday, the 8th March. 1982.